

*Lana Dept.*



*Handwritten red marks and numbers: '57' and '11/10/36'.*

# THE FORT ST. GEORGE GAZETTE

PUBLISHED BY AUTHORITY

No. 1] MADRAS, TUESDAY EVENING, JANUARY 7, 1936. [PRICE, 3 as. 6 p.

## Part I—Notifications by Government

### CONTENTS

	PAGE		PAGE
Appointments, Leave, Postings, Promotion, Transfers.	3, 6, 8, 12, 13, 16-17	Notifications—cont.	
Rules and Orders:		Paris Sanitary Convention	8
Civil Services (Classification, Control and Appeal)		Madras Estates Land Act	10
Rules—Amendments	3-6	Provincial Insolvency Act	10
Indian Passport Rules—Amendments	10	Madras Civil Courts Act	10
Indian Post Office Rules—Amendments	17	Emigration and Immigration:	
Withdrawal of powers	8-9	Union of South Africa	10-11
Investiture of powers	9-10	British East Africa	12
Notifications:		Code of Criminal Procedure	12
Negotiable Instruments Act	1-2	Chingleput and Madras revenue districts—Separation	12
Press and Registration of Books Act	2	Madras City Land Revenue Act	12
Pensioned and discharged sepoy—Employment in civil capacities	2	Madras Abkari Act	12
Typewriting qualification for clerks	3	Imports from Italy—Press Communiqués	13-14
Indian Civil Service—Competitive examination	6	Indian Mines Act	14
Revenue and Expenditure statement	7	Indian Tariff Act	14-16
Land Acquisition Act	8, 13, 19-25	Gudivada Electric Licence	17-19
Indian Christian Marriage Act	8	Papers placed at the disposal of the Press	25

### PUBLIC DEPARTMENT. (General.)

#### NOTIFICATIONS.

Fort St. George, September 19, 1935  
[G.O. No. 1526, Public (General)].

No. 34.—

Under the explanation to section 25 of the Negotiable Instruments Act, 1881 (Act XXVI of 1881), the Governor in Council hereby declares that in addition to the public holidays expressly defined as such in the said explanation, viz., Sundays, New Year's Day (Wednesday, 1st January 1936), Christmas Day (Friday, 25th December 1936) and Good Friday (Friday, 10th April 1936), the following days shall be public holidays in the year 1936:—

Monday, the 13th January	..	} Pongal.
Tuesday, the 14th January	..	
Friday, the 21st February	..	} Mahasivarathri.
Thursday, the 5th March	..	
Tuesday, the 24th March	..	} Telugu New Year's Day.
Friday, the 3rd April	..	
Saturday, the 11th April	..	} Easter.
Monday, the 13th April	..	
Wednesday, the 3rd June	..	} Meelad-e-Nabi.
June *	..	
	..	King Emperor's Birthday.

\* The day will be notified in due course.

Wednesday, the 1st July	..	Half-yearly closing of Bank accounts.
Tuesday, the 8th September.		Sri Jayanti.
Saturday, the 19th September.		Vinayaka Chaturthi.
Thursday, the 15th October.		Mahalaya Amavasai.
Saturday, the 24th October	..	Ayudha Puja.
Friday, the 13th November	..	Dipavali.
Wednesday, the 16th Decem-ber.		Ramzan.
Thursday, the 24th December.		Vaikunta Ekadesi.
Saturday, the 26th December.		} Christmas.
Monday, the 28th December.		
Wednesday, the 30th Decem-ber.		
Thursday, the 31st December.		

2. The Governor in Council further notifies that on the following days, which are not declared to be public holidays under statutory provision, all public offices in the Presidency town and in the mufassal will be closed with the exception of (1) the Customs Office, (2) the Port Office, and (3) the General Stamp Office (which will be open from 11 a.m. to 1 p.m.):—

Penultimate Saturday in each month.	
Thursday, the 2nd January.	
Thursday, the 9th April	..
Tuesday, the 14th April	..
Wednesday, the 23rd Decem-ber.	..
Tuesday, the 29th December.	..

3. In the case of mufassal Civil Courts, Thursday, the 9th April, Monday, the 13th April and Tuesday, the 14th

April will be working days with reference to G.O. No. 1472, Law (General), dated 2nd May 1924.

4. In addition to the holidays notified above the following sectional holidays will be granted to the communities or persons noted against them:—

General to all Christians—		
Wednesday, the 26th February.	Ash Wednesday.	
Thursday, the 21st May ..	Ascension Day.	
Roman Catholics—		
Saturday, the 15th August.	Assumption Day.	
Roman Catholics employed in mufassal Civil Courts—		
Thursday, the 9th April.	Maundy Thursday.	
Hindus (Vaishnavites proper and not for all worshippers of Vishnu)—		
Tuesday, the 31st March.	Sri Rama Navami.	
Muhammadans—		
Friday, the 6th March ..	Bakrid.	
Tuesday, the 31st March ..	Muharram.	
Wednesday, the 1st April ..		
Thursday, the 2nd April ..		
Saturday, the 31st October.	Shab-e-barath.	
Thursday, the 17th December.	Ramzan.	

NOTE.—If any of the Muhammadan sectional holidays notified above does not fall on the day notified, Muhammadan Government servants may be granted a sectional holiday on the day it actually falls in lieu of a holiday on the day notified.

Fort St. George, January 7, 1936.

No. 1.—

The following rules framed under section 20 of the Press and Registration of Books Act, 1867, as amended, are republished for general information:—

#### RULES.

1. One copy or, if requisition be made, a further copy or copies not exceeding two, of every book printed or lithographed within the Presidency of Fort St. George shall, as required in section 9 of the Act, be delivered to the Registrar of Books at his office, Madras.

2. At the same time the printer or lithographer shall furnish the Registrar with a memorandum duly dated and signed by himself and countersigned by the publisher and containing the following particulars:—

- (1) The title of the book and the contents of the title page.
- (2) The language in which the book is written.
- (3) The name of—
  - (a) the author,
  - (b) the translator, and
  - (c) the editor of the book or any part thereof.
- (4) The subject of the book.
- (5) (a) The place of printing, and  
(b) the place of publication.
- (6) (a) The name or firm of the printer, and  
(b) the name or firm of the publisher.
- (7) The date of delivery from the press and of the publication.
- (8) The number of sheets, leaves or pages.
- (9) The size.
- (10) The number of the edition.
- (11) The number of copies of which the edition consists.
- (12) Whether the book is printed or lithographed.
- (13) The price at which the book is sold to the public.
- (14) The name and residence of the proprietor of the copyright or of any portion thereof.

3. The receipt referred to in section 10 of the Act shall be in the following form:—

"I, A.B., Registrar of Books, Madras, do hereby acknowledge to have received from C.D., printer (or lithographer, as the case may be), a copy of \_\_\_\_\_ with a memorandum of the particulars specified in paragraph 2 of the rules published under notification, dated \_\_\_\_\_."

4. The Registrar of Books shall deposit all books received under section 9 (a) of the Act in a separate library which shall be constituted a reference library.

5. Every keeper of a printing press shall, within ten days after the first day of January, the first day of April, the first day of July and the first day of October of each year, forward to the District Magistrate, or if the press is situate within the limits of the town of Madras, to the Chief Presidency

Magistrate, a return in the appended form of all books printed at his press in the quarter preceding the said dates, or if no books have been printed at his press, a statement to that effect—

#### Quarterly return of books and pamphlets issued from the Press.

Full title of book (contents of title page).	Printer and place of publication.	Date of delivery from the press and of the publication.
--	-----------------------------------	---

6. The catalogue of books printed within the Presidency of Fort St. George and referred to in section 18 of the Act shall be kept by the Registrar of Books.

7. The Registrar of Books shall forward to the Chief Secretary to Government, Public Department, through the Director of Public Instruction, at the end of each quarter, an extract from the catalogue of the books registered during the quarter. Similar extracts shall be forwarded quarterly to each District Magistrate and the Chief Presidency Magistrate for the books printed within their jurisdictions.

8. Nothing in the foregoing rules shall apply to—

(1) an edition of a book in which no additions or alterations, either in the letterpress, or in the maps, prints or other engravings, belonging to the edition last preceding, have been made, provided that a copy of the first or later edition of the book was delivered;

(2) any newspaper published in conformity with section 5 of the Press and Registration of Books Act, 1867.

9. For the purpose of section 5 (2) of the Press and Registration of Books Act, 1867, no person should be recognized as an agent of a printer or a publisher unless he holds a duly executed power-of-attorney authorizing him to appear before a competent magistrate and to make and to subscribe the requisite declaration on behalf of such printer or publisher.

C. F. BRACKENBURY,  
Chief Secretary.

(Military.)

#### NOTIFICATION.

Fort St. George, December 19, 1908  
(G.O. R. No. 956, Public).

No. 1.—

The services of pensioned and discharged sepoy of the Native Army required for employment in civil capacities may be obtained on application to the—

(i) Recruiting Staff Officers at the following stations:—

Peshawar (Samana via Kohat, from 15th April to 15th October) for Pathans. Jhelum for Punjabi Muhammadans. Jullundur for Sikhs. Jullundur (Dharmasala, from 15th April to 15th October) for Dogras. Agra for Rajputana and Central India Hindus and Muhammadans. Delhi for Jats and Hindustani Muhammadans. Lucknow for Hindustani Hindus. Poona for Mahrattas and Dekhani Muhammadans.

(ii) Pension Paymaster, Madras, for Madrasis.

All applications from employers should include the particulars shown below, and should be addressed to the officers referred to at the places above mentioned:—

- (1) Name of person or firm offering employment.
- (2) Nature of, and place at which, employment is offered.
- (3) Proposed pay and period for which employment is offered.
- (4) Whether railway fare to place of employment will be paid or not.
- (5) Whether return railway fare will be paid in case of pensioner being discharged for no fault of his own, or after a definite period of service.
- (6) Class of men required, e.g., Sikh, Pathan, Dogra, etc.

(Republished.)

C. F. BRACKENBURY,  
Chief Secretary.

(Police.)

POSTINGS AND PROMOTION.

Fort St. George, December 23, 1935.

No. 1.—Mr. A. J. King, District Superintendent of Police, Trichinopoly district, to be District Superintendent of Police, Ganjam district.

No. 2.—M.R.Ry. S. Parthasarathi Ayyangar Avargal, officiating District Superintendent of Police, Ganjam district, to be officiating District Superintendent of Police, South Arcot district.

No. 3.—M.R.Ry. V. K. Rajagopala Thamban Avargal, District Superintendent of Police, South Arcot district, to be District Superintendent of Police, Trichinopoly district.

No. 4.—Mr. A. E. D. Frederick, Assistant Superintendent of Police, Nellore subdivision, to be officiating District Superintendent of Police, Anantapur district, from the 6th January 1936, vice M.R.Ry. Rao Bahadur M. Govindan Nayar Avargal granted leave preparatory to retirement.

C. F. BRACKENBURY,  
Chief Secretary.

(Services.)

LEAVE.

Fort St. George, December 24, 1935.

No. 1.—Mr. M. Ruthnaswamy, C.I.E., Member of the Madras Services Commission, leave on average pay for eight days with effect from the 3rd January 1936 with permission to prefix to it the Christmas and New Year holidays.

C. F. BRACKENBURY,  
Chief Secretary.

NOTIFICATIONS.

Fort St. George, March 24, 1934  
[G.O. No. 311, Public (Services)].

[Typewriting qualification for clerks in Government offices.]

No. 68.—The attention of prospective candidates for employment in clerical posts under the Government of Madras is drawn to the fact that under the Statutory Rules governing recruitment to such posts no person will be eligible to be considered for appointment as clerk after the 1st January 1935 unless he has passed the Government special test in typewriting by the higher grade, or by the lower grade at an examination held after the 1st January 1933.

In 1934 the Madras Services Commission will not include in its lists of selected candidates candidates who have not passed the typewriting examination unless it is impossible to select an adequate number of candidates who have passed it. Candidates who have not qualified in typewriting will not be included in the Commission's list of approved candidates unless they so qualify before the end of 1934; and these candidates will get no chance of appointment, even if they acquire the typewriting qualification, until after those who have qualified themselves before appearing for the Commission's examination.

Persons who wish to take up clerical appointments under the Government of Madras should, therefore, acquire the typewriting qualification without delay. Examinations in typewriting are held quarterly in January, April, July and October. Further particulars regarding these examinations may be obtained from the Secretary to the Commissioner for Government Examinations, Madras.

G. T. BOAG,  
Additional Secretary to Government.

Fort St. George, December 5, 1935  
[G.O. No. 2080, Public (Services)].

No. 2.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal)

Rules, and in supersession of the rules published with the notifications specified in the margin as subsequently amended, the Local Government hereby make the following special rules to regulate the method of recruitment, the conditions of service, the pay and allowances of the Madras Excise Subordinate Service hereinafter referred to as "the Service."

RULES.

1. Constitution.—(a) The service shall consist of the following categories of officers and the permanent cadre of each such category shall be as indicated against each:—

Category	Permanent cadre.
Category 1—	
Assistant Inspectors—	
I Grade	11
II Grade	13
III Grade	14
Category 2—	
Laboratory Assistants—	
I Grade	1
II Grade	1
III Grade	1
Category 3—	
Sub-Inspectors—	
I Grade	120
II Grade	121
III Grade	197
IV Grade	200

(b) Category 1 shall be a selection category.

2. Appointment to the service.—(a) Appointment to the service may be in any category and shall—

(i) in category 1, be by transfer from the category of superintendents or upper division clerks in the Madras Ministerial Service employed in the office of the Commissioner or a Deputy Commissioner of Excise, or the Inspector of Excise, Madras Town Circle;

Provided that not more than one such appointment shall be made in any one calendar year;

(ii) in category 2, be by transfer from among the members of the Madras Ministerial Service employed in the Excise department;

Provided that if no qualified and suitable candidate is available for appointment by transfer or by promotion from category 3, appointment to the service may be made by direct recruitment; and

(iii) in category 3, be by direct recruitment or by transfer from among members of the Madras Ministerial Service employed in the Excise department;

Provided that when a substantive vacancy in the permanent cadre of category 3 in a subdivision has been filled or reserved to be filled by transfer, the next such vacancy in the said cadre in that subdivision shall be filled or reserved to be filled by direct recruitment and the substantive vacancy next following shall be filled or reserved to be filled by transfer.

(b) Notwithstanding anything contained in sub-rule (a) of general rule 3, appointment to the service in category 3 in any grade higher than the fourth grade may with the approval of the Commissioner of Excise be made by direct recruitment but not more than one such appointment shall be made in any one calendar year.

3. Appointing authority.—The appointing authority shall be—

(a) for category 1, the Commissioner of Excise,  
(b) for category 2, the Assistant Commissioner for Distilleries, and

(c) for category 3, the Assistant Commissioner of the subdivision concerned or the Assistant Commissioner for Distilleries, as the case may be.

4. Communal representation.—(a) The provisions of sub-rule (b) of general rule 7 shall apply to appointments to the service in category 3 in each subdivision and in the Distillery Branch separately:

Provided that for the purposes of the said rule, appointments to the service in category 3 by direct recruitment of Military pensioners or soldiers shall be deemed to be appointments to the service by transfer.

(b) (i) Each Deputy Commissioner of Excise shall maintain separately for each subdivision in his

## FORT ST. GEORGE GAZETTE

4

division lists prepared from time to time by the Commission of approved candidates arranged in order of preference for appointment to the service in category 3 by—

- (1) direct recruitment, and
- (2) transfer from among the members of the Madras Ministerial Service employed in the Excise department. The Assistant Commissioner for Distilleries shall maintain similar lists prepared from time to time by the Commission of approved candidates for appointment to the service in category 3 in the Distillery Branch. No list of approved candidates for appointment by transfer in a subdivision shall, without the approval of the Commissioner of Excise, include the name of any clerk employed in any other subdivision.

(ii) The list of approved candidates for appointment to the service in category 3 by direct recruitment shall be arranged in the order of preference under each community.

(iii) No additions to or removals from any of the lists specified in clause (i) shall be made except after consulting the Commission.

5. *Qualification.*—(a) No person shall be eligible for appointment to the service—

(i) in category 1, unless he—

- (1) possesses a working knowledge of at least one of the following vernacular languages, namely, Tamil, Telugu, Malayalam, Kanarese, Hindustani and Oriya; and

- (2) is at least 5 feet 5 inches in height and at least 32 inches round the chest on full expiration and has a chest expansion of at least 2 inches;

(ii) in category 2, unless he holds the degree of B.A. or B.Sc. in Chemistry of the University of Madras; and

(iii) in category 3, unless he is at least 5 feet 5 inches in height and at least 31 inches round the chest on full expiration and has a chest expansion of at least 2 inches.

(b) (i) Notwithstanding anything contained in clause (iii) of sub-rule (a) of general rule 5, pensioned Indian officers of the rank of Jamadar or Subadar, and other military pensioners and soldiers who have been retired or discharged and possess (1) certificates of education granted by the presidents of half-yearly Garrison boards and certificates of education awarded under the provisions of Educational Training, Indian Army, 1925, Chapter VI, sections 35-39, or (2) certificates of education awarded in accordance with regulations contained in Educational Training, 1923, Chapter VIII, section 29 and Appendices I and II, or can show that they have been exempted from examination under the provisions of Educational Training, 1923, section 32, paragraph 5 (i), (ii), (iii) and (iv) shall be eligible for appointment to the service in category 3.

(ii) Notwithstanding anything contained in clause (ii) of sub-rule (a) of general rule 5, a military pensioner or soldier shall be eligible for appointment to the service in category 3 if he has not attained the age of 40 years.

(iii) No person shall be eligible for appointment to the service in category 3 by transfer if he has attained the age of 40 years.

6. *Probation.*—A probationer shall, within the prescribed period of probation, pass—

(a) if he is in category 1, the following tests, namely:—

- Test A—Criminal Law.
- Test B—Accounts.
- Test C—Excise Manual by the lower grade.
- Test E—Vernacular languages in any two of the languages, namely—  
Tamil, Telugu, Malayalam, Kanarese and Hindustani of which if one is Hindustani, the other must be Tamil or Telugu.
- Test F—Engineering;

(b) if he is in category 3—

(i) in the I or II grade, the following tests, namely:—

- Test A—Criminal Law.
- Test C—Excise Manual, by the lower grade.
- Test E—Vernacular languages—in two (of which one must be Tamil or Telugu) of the principal languages of the division in which he is employed.

*Explanation.*—For the purposes of this rule, Tamil, Telugu and Kanarese shall be regarded as the principal languages of the Northern Division and Tamil, Malayalam and Kanarese of the Southern Division.

(ii) in the III grade, the following tests, namely:—

- Test A—Criminal Law, and
- Test C—Excise Manual by the lower grade.

7. There shall be paid to a probationer in category 3—

(a) if recruited direct, a pay calculated at the rate of Rs. 33 a month for the first two months and thereafter a pay calculated at the rate fixed for the grade to which he has been appointed, and

(b) if recruited otherwise, a pay calculated at the rate fixed for the fourth grade.

8. *Pay.*—There shall be paid to a full member of the service—

(a) in category 1—

(i) if in the first grade, a pay calculated at the rate of Rs. 175 a month,

(ii) if in the second grade, a pay calculated at the rate of Rs. 150 a month,

(iii) if in the third grade, a pay calculated at the rate of Rs. 125 a month;

(b) in category 2—

(i) if in the first grade, a pay calculated in the scale of Rs. 175—15/2—250,

(ii) if in the second grade, a pay calculated in the scale of Rs. 100—10/2—150,

(iii) if in the third grade, a pay calculated in the scale of Rs. 70—5/2—85;

(c) in category 3—

(i) if in the first grade, a pay calculated at the rate of Rs. 80 a month,

(ii) if in the second grade, a pay calculated at the rate of Rs. 70 a month,

(iii) if in the third grade, a pay calculated at the rate of Rs. 60 a month, and

(iv) if in the fourth grade, a pay calculated at the rate of Rs. 55 a month.

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

9. *Special pay.*—In addition to the pay specified in rule 8, there shall be paid to a member of the service while holding a post specified in the annexure to these rules a special pay calculated at the rate noted against it.

10. *Promotion.*—(a) Promotions shall be admissible to category 1 from category 2 or category 3 and to category 2 from category 3.

(b) Notwithstanding anything contained in sub-rule (b) of general rule 14, a member of the service in category 2 or category 3 shall be eligible for promotion to category 1 if he possesses the qualifications prescribed in sub-clause (1) of clause (i) of sub-rule (a) of rule 5.

(c) A member of the service in category 1 shall not be eligible for promotion to the first or second grade in that category and a member of the service in category 3 shall not be eligible for promotion to the first, second or third grade in that category, unless he has passed such of the following departmental tests as are prescribed in sub-rules (d) and (f) for members of the category and grade concerned, namely:—

- Test A—Criminal Law.
- Test B—Accounts.
- Test C—Excise Manual.
- Test E—Vernacular languages.
- Test F—Engineering.

*Explanation.*—For the purposes of this rule, the vernacular languages of the Presidency of Madras shall mean Tamil, Telugu, Malayalam, Kanarese and Hindustani.

(d) A member of the service in category 1 shall not be eligible for promotion—

(i) to the first grade, unless he has passed the Tests A to C and E and F mentioned in sub-rule (c) of which Test C shall be in the higher grade and Test E shall be in two languages of which if one is Hindustani, the other must be Tamil or Telugu;

(ii) to the second grade, unless he has passed rule (c) of which Test C may be by the lower grade and Test E shall be in two languages of which if one is Hindustani, the other must be Tamil or Telugu.

(e) A member of the service in category 2 or category 3 shall not be eligible for promotion to category 1 unless he has passed the Tests A to C and E and F mentioned in sub-rule (c) of which Test C may be by the lower grade and Test E shall be in two languages of which if one is Hindustani, the other must be Tamil or Telugu.

(f) A member of the service in category 3 shall not be eligible for promotion—

(i) to the first and second grades unless he has passed the Tests A, C and E mentioned in sub-rule (c) of which Test C may be in the lower grade and Test E in any two (of which one must be Tamil or Telugu) of the principal languages of the division in which he is employed;

*Explanation.*—For the purposes of this rule Tamil, Telugu and Kanarese shall be regarded as the principal languages of the Northern Division and Tamil, Malayalam and Kanarese of the Southern Division;

(ii) to the third grade, unless he has passed the Tests A and C mentioned in sub-rule (c) of which Test C may be in the lower grade.

(g) A member of the service in category 3 who has been given distillery training shall not be eligible for promotion to category 1 unless he has passed the Test D, Distillery Manual, by the lower grade. A member of the service who is posted to work as Assistant Inspector in the Distillery Branch, shall pass the said Test D by the higher grade within a year of his posting to work as such. Failure to pass the test by the higher grade within that period shall render him ineligible for further promotion either in the Distillery Branch or elsewhere until he has passed it.

(h) A member of the service in category 1 who has undergone Distillery training shall not be eligible for promotion to the first grade of that category unless he has worked for at least a year as a member of that category in the Distillery Branch.

(i) (1) A member of the service in category 1 or category 3 who has not passed the departmental tests prescribed for a particular grade mentioned in sub-rule (d) or sub-rule (f), as the case may be, may be promoted to that grade as a special case, but if the member so promoted does not pass the prescribed tests within the number of chances allowed under clause (ii), he shall be reverted to the grade last held by him, for which the said tests are not prescribed.

(2) A member of the service in category 2 or category 3 who has not passed the departmental tests mentioned in sub-rule (e) may be promoted in an officiating capacity to category 1 as a special case, but if the member so promoted does not pass the prescribed tests within the number of chances allowed under clause (ii), he shall be reverted to his permanent post.

(ii) A member who has been promoted under clause (i) shall be allowed four chances from the date of such promotion to pass Tests A, C and F and test E in one vernacular and four chances thereafter to complete Test B and Test E in a second vernacular.

11. *Transfers.*—(a) (i) Transfers of members of the service from one division to another or to the distillery branch or from the distillery branch to a division shall be made by the Commissioner of Excise.

(ii) Transfers of members of the service from one subdivision to another within the same division shall be made by the Deputy Commissioner of Excise in charge of the division.

(b) In case of emergency, an Inspector of Excise in charge of a circle may transfer any member of the service in category 3 from one range to another within his own circle; but every such transfer shall be reported without delay to the Assistant Commissioner concerned.

ANNEXURE.

(Referred to in rule 9.)

Description of post.	Station.	Rate of special pay per mensem.	
		RS.	A. P.
1 Assistant Inspector ..	Santaravur ..	20	0 0 *
2 Sub-Inspectors ..	Do ..	7	8 0 *
3 Assistant Inspectors ..	Unhealthy localities declared by the Local Government as such.	36	0 0 †
4 Sub-Inspectors ..	Do.	13	8 0 †

\* Admissible only during the ganja cultivation season.  
 † The special pay shall not be admissible to officers who are natives of or domiciled in the locality. Sub-Inspectors whose duties, though their headquarters may be situated outside an unhealthy locality, normally involve more than nine months touring during a year in such locality shall also be eligible for the special pay.

Fort St. George, December 19, 1935  
 [G.O. Ms. No. 2193, Public (Services)].

No. 3.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 461, dated 30th May 1935, at page 862 of Part I of the Fort St. George Gazette, dated 11th June 1935:—

AMENDMENT.

In clause (ii) of sub-rule (d) of rule 3 of the said rules, for the expression, "in the scale of Rs. 60—3/2—75 a month;" the expression, "in the scale of Rs. 75—5/2—100 a month," shall be substituted.

Fort St. George, December 20, 1935  
 [G.O. Ms. No. 2204, Public (Services)].

No. 4.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, and in supersession of the rules published with Public (Services) Department Notification No. 318, dated the 15th April 1935, at page 631 of Part I of the Fort St. George Gazette, dated the 23rd April 1935, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Assistant Directors of Fisheries) of the Madras Fisheries Service shall be increased temporarily by one post for a period of three years commencing on the 1st April 1934 for the performance of the duties of Assistant Biologist in the Fisheries Department.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modifications, namely:—

(i) No person shall be eligible for appointment to the service in the temporary post unless he holds the B.A. or the B.Sc. degree of the University of Madras (Pass or Hons.) with Botany and Zoology as main or subsidiary subjects.

(ii) There shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 200 a month.

*Explanation.*—In this rule the expression 'the holder of the said temporary post' means 'the person counted against the temporary post.'

Fort St. George, December 23, 1935  
 [G.O. No. 2209, Public (Services)].

No. 5.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras General Service published with Public (Services) Department Notification No. 176, dated the 23rd July 1934, at pages 1494 to 1499 of Part I of the Fort St. George Gazette, dated the 28th August 1934, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st July 1935.

AMENDMENT.

In section XV of Part II of the said rules—

(1) in the proviso to rule 3, clauses (i) and (ii) shall be renumbered (ii) and (iii) respectively and the following shall be inserted as clause (i), namely:—

"(i) a person recruited by transfer from the Madras Civil Service (Executive Branch) or from class IX (Assistant Secretaries to Government) shall be entitled to draw pay in the scale admissible to him under the rules for the said service or class, as the case may be;"

(2) after rule 3, the following rule shall be added, namely:—

"4. *Special pay.*—There shall be paid to a person recruited by transfer from the Madras Civil Service (Executive Branch), in addition to the pay admissible to him under rule 3, a special pay calculated at the rate of Rs. 60 a month."

Fort St. George, December 23, 1935

[G.O. Ms. No. 2216, Public (Services)].

No. 6.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of class II (Assistant Engineers) of the Madras Engineering Service shall be increased temporarily by one post for the period commencing on the date of formation of a special subdivision in the South Presidency Division and ending on the 31st March 1936 for the performance of work connected with the construction of three second-class residences at Adyar.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification, that the holder of the said temporary post shall not be regarded as a probationer in the service or be entitled by reason only of his temporary appointment to any preferential claim to future appointment to the service.

Fort St. George, December 23, 1935

[G.O. Ms. No. 2217, Public (Services)].

No. 7.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadres of the Madras Engineering Subordinate Service shall be increased temporarily by two posts in class I (supervisors) and by two posts of draughtsmen in the III Grade in class IV for the period commencing on the date of formation of a special subdivision in the South Presidency Division and ending on the 31st March 1936 for the performance of work connected with the construction of three second-class residences at Adyar.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts, subject to the following modifications, namely, that there shall be paid to each of the holders of the said temporary posts of—

(a) draughtsmen, a pay calculated at the rate of Rs. 50 a month; and

(b) supervisors, a pay calculated in the scale of Rs. 60—10/3—100 a month or if he possesses the B.E. Degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rupees 90—10/3—110—15/3—140 a month.

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated 18th April 1933, as subsequently amended.

Fort St. George, December 23, 1935

[G.O. Ms. No. 2218, Public (Services)].

No. 8.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by two posts for the period commencing on the date of formation of a special subdivision in the South Presidency Division and ending on the 31st March 1936 for the performance of work connected with the construction of three second-class residences at Adyar.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

P. APPU NAIR,

Deputy Secretary to Government.

(Special.)

**LEAVE.**

Fort St. George, December 31, 1935.

No. 1.—Mr. S. A. Iyengar, I.C.S., Assistant Collector and Magistrate in the Nellore district, leave on average pay for one day on the 3rd January 1936.

**APPOINTMENTS.**

Fort St. George, December 20, 1935.

No. 2.—M.R.Ry. U. Ramunni Menon Avargal, Subordinate Judge and acting District and Sessions Judge, II Grade, to be District and Sessions Judge, II Grade, with effect from the 16th December 1934, in the vacancy caused by the retirement of M.R.Ry. A. V. Ratnavelu Pillai Avargal.

No. 3.—M.R.Ry. P. Kundu Panikkar Avargal, Subordinate Judge, and acting District and Sessions Judge, II Grade, to be District and Sessions Judge, II Grade, with effect from the 16th January 1935, in the vacancy caused by the retirement of M.R.Ry. S. Rajagopala Ayyaagar Avargal.

No. 4.—M.R.Ry. M. Subrahmanya Ayyar Avargal, Subordinate Judge and acting District and Sessions Judge, II Grade, to be District and Sessions Judge, II Grade, with effect from the 20th April 1935, in the vacancy caused by the retirement of M.R.Ry. Diwan Bahadur T. Bhujanga Rao Avargal.

No. 5.—M.R.Ry. T. N. Krishnamurti Vajappayar Avargal, acting District and Sessions Judge, II Grade, (retired) to be District and Sessions Judge, II Grade, with effect from the 1st July 1935, in the vacancy caused by the retirement of Khan Bahadur G. J. Quraishi Sahib Bahadur.

No. 6.—M.R.Ry. S. G. Srinivasa Acharya Avargal, Subordinate Judge and acting District and Sessions Judge, II Grade, to be District and Sessions Judge, II Grade, with effect from the 18th September 1935, in the vacancy caused by the retirement of M.R.Ry. C. Viraswami Reddi Garu.

**PRESS COMMUNIQUÉ.**

Fort St. George, January 3, 1936.

No. 7.—An open competitive examination for admission to the Indian Civil Service will be held in London in July and August 1936.

2. The age of the candidates on the 1st August 1936 must be less than 24 years but not less than 21 years.

3. Applications from intending candidates must reach the Secretary, Civil Service Commission, Burlington Gardens, London, W-1, on or before the 8th May 1936.

4. Copies of the form of application, detailed rules and regulations, and a syllabus of the examination can be obtained from the Director of Public Instruction, Madras.

C. F. BRACKENBURY,  
Chief Secretary.

**FINANCE DEPARTMENT.**

**APPOINTMENT.**

Fort St. George, December 23, 1935.

No. 1.—M.R.Ry. C. V. Venkiteswaran Avargal, B.E., Chief Draughtsman, office of the Harbour Engineer-in-Chief, to be temporary Assistant Engineer, Cochin Harbour Works.

**POSTINGS.**

Fort St. George, December 28, 1935.

No. 2.—Mr. A. G. Anderson, on return from leave, to be Senior Deputy Superintendent, Government Press.

No. 3.—Mr. R. Rajagopalachari, Officiating Senior Deputy Superintendent, on relief by Mr. A. G. Anderson, to be Officiating Junior Deputy Superintendent, Government Press.

NOTIFICATION.

Fort St. George, January 2, 1936.

No. 4.—Monthly Account of Receipts and Disbursements of the Provincial Government of Madras for Indian transactions up to and including the month of November 1935, and English transactions up to and including the month of October 1935.

RECEIPTS.	Progressive total.			Budget Estimate, 1935-1936.
	India to end of November 1935.	England to end of October 1935.	Total	
	RS.	RS.	RS.	RS.
IX.—A. Scheduled Taxes .. .. .	1,792		1,792	
V.—Land Revenue .. .. .	1,50,14,747		1,50,14,747	7,38,93,700
VI.—Excise .. .. .	2,56,06,225		2,56,06,225	4,23,70,800
VII.—Stamps .. .. .	1,40,01,331		1,40,01,331	2,17,84,000
VIII.—Forest .. .. .	28,53,920		28,53,920	44,08,900
IX.—Registration .. .. .	21,47,324	120	21,47,324	31,45,400
XIII.—Irrigation, Navigation, etc., Works for which Capital and Revenue Accounts are kept				
XIV.—Irrigation, Navigation, etc., Works for which no Capital Accounts are kept	— 21,35,278		— 21,35,278	— 42,63,400
XVI.—Interest .. .. .	1,15,853		1,15,853	1,72,000
XVII.—Administration of Justice .. .. .	13,74,751		13,74,751	23,51,700
XVIII.—Jails and Convict Settlements .. .. .	11,70,827		11,70,827	18,04,000
XIX.—Police .. .. .	2,56,586		2,56,586	5,31,400
XX.—Ports and Pilotage .. .. .	2,59,794		2,59,794	6,50,800
XXI.—Education .. .. .				
XXII.—Medical .. .. .	5,72,977		5,72,977	8,67,000
XXIII.—Public Health .. .. .	4,80,761	13	4,80,774	9,59,700
XXIV.—Agriculture .. .. .	1,09,821	40	1,09,861	1,59,600
XXV.—Industries .. .. .	3,42,867		3,42,867	4,56,300
XXVI.—Miscellaneous Departments .. .. .	9,38,879		9,38,879	14,64,900
XXX.—Civil Works .. .. .	32,67,123		32,67,123	45,89,800
XXX-A.—Receipts from Hydro-Electric Schemes .. .. .	5,52,310		5,52,310	19,00,500
XXXII.—Transfers from the Famine Relief Fund .. .. .	6,30,837	7,506	6,23,331	8,59,900
XXXIII.—Receipts in aid of Superannuation .. .. .	98,102		98,102	2,40,300
XXXIV.—Stationery and Printing .. .. .	1,81,230		1,81,483	2,07,500
XXXV.—Miscellaneous .. .. .	3,25,634	253	3,25,684	4,89,500
<b>Total, Revenue .. .. .</b>	<b>6,81,74,363</b>	<b>7,080</b>	<b>6,81,67,283</b>	<b>15,93,39,800</b>
Famine Relief Fund .. .. .	59,734		59,734	1,51,100
Suspense Accounts .. .. .	4,16,030		4,16,030	4,29,200
Appropriation for reduction or avoidance of debt .. .. .	9,70,324		9,70,324	28,01,000
Depreciation Funds .. .. .				2,16,000
Loans and Advances by Provincial Government .. .. .	25,65,795		25,65,795	33,43,800
Advances from Provincial Loans Fund .. .. .				13,00,000
Subventions from Central Road Development Account .. .. .				1,92,400
Civil Deposits .. .. .	1,58,948		1,58,948	
<b>Total, Receipts .. .. .</b>	<b>7,23,45,189</b>	<b>7,080</b>	<b>7,23,38,109</b>	<b>16,77,73,300</b>
<i>Add—Opening balance .. .. .</i>			<i>* 3,47,54,275</i>	<b>3,05,95,031</b>
<b>Total .. .. .</b>			<b>10,70,92,384</b>	<b>19,83,68,331</b>
<b>DISBURSEMENTS.</b>				
5 Land Revenue .. .. .	12,76,694	11,680	12,88,374	18,34,800
6 Excise .. .. .	21,89,231	13,133	22,02,364	38,07,800
7 Stamps .. .. .	3,38,745	2,253	3,40,998	5,69,200
8 Forest .. .. .	22,99,217	1,07,027	24,06,244	38,97,000
8A Forest Capital Outlay charged to Revenue .. .. .	1,71,044		1,71,044	2,70,700
9 Registration .. .. .	19,68,878	7,267	19,66,145	29,52,200
14 Interest on Works for which Capital Accounts are kept .. .. .				
16 Other Revenue Expenditure financed from ordinary revenues .. .. .	22,77,030		22,77,030	44,48,000
16 Construction of Irrigation, Navigation, etc., Works .. .. .	1,32,737		1,32,737	3,78,100
19 Interest on Ordinary Debt .. .. .	2,68,082		2,68,082	67,47,700
20 Interest on other Obligations .. .. .				9,700
21 Reduction or avoidance of Debt .. .. .	9,70,324		9,70,324	29,01,000
22 General Administration .. .. .	1,76,83,553	2,94,947	1,79,78,500	2,30,32,600
24 Administration of Justice .. .. .	61,93,164	1,39,773	63,32,937	99,79,000
25 Jails and Convict Settlements .. .. .	15,46,827	21,547	15,68,374	21,45,100
26 Police .. .. .	1,04,70,184	1,67,173	1,06,37,357	1,67,11,500
27 Ports and Pilotage .. .. .	10,815		10,815	10,300
30 Scientific Departments .. .. .	1,33,043	24,280	1,57,323	88,000
31 Education .. .. .	1,25,75,802	50,560	1,26,26,362	2,52,69,800
32 Medical .. .. .	59,35,897	1,54,747	57,90,644	93,56,600
33 Public Health .. .. .	12,20,585	7,200	12,27,785	27,59,900
34 Agriculture .. .. .	26,62,196	45,093	27,07,289	41,08,000
35 Industries .. .. .	11,22,840	37,773	11,60,613	24,40,300
37 Miscellaneous Departments .. .. .	30,46,086	9,507	30,55,593	53,37,900
41 Civil Works .. .. .	73,24,202	2,08,000	75,32,202	1,38,37,900
41O Interest on Capital Outlay on Hydro-Electric Schemes .. .. .				
43 Famine .. .. .	15,35,880	2,333	15,38,213	1,25,000
45 Superannuation Allowances and Pensions .. .. .	44,05,978	10,79,520	54,85,498	80,77,200
45A Commuted value of Pensions financed from ordinary Revenues .. .. .	4,22,780		4,22,780	7,97,200
46 Stationery and Printing .. .. .	10,77,418	74,107	11,51,525	19,33,900
47 Miscellaneous .. .. .	3,60,817	66	3,60,883	4,20,100
<b>Total, Expenditure charged to Revenue .. .. .</b>	<b>8,93,10,086</b>	<b>24,57,988</b>	<b>9,17,68,074</b>	<b>15,88,54,800</b>
52A Capital Outlay on Forests .. .. .				
55 Construction of Irrigation, etc., Works (not charged to Revenue) .. .. .	20,41,563	18,200	20,59,763	37,28,900
56o Capital Outlay on Industrial Development .. .. .				21,000
58 Capital Outlay on Hydro-Electric Scheme .. .. .	22,13,862	8,787	22,22,649	52,66,000
60 Civil Works (not charged to Revenue) .. .. .	2,14,541		2,14,541	8,23,700
60B Payments of Commuted value of Pensions .. .. .				16,740
Subventions from Central Road Development Account .. .. .	16,740		16,740	10,48,000
Depreciation Funds .. .. .				1,74,800
Famine Relief Fund .. .. .				2,40,300
Suspense Account .. .. .	4,22,077		4,22,077	4,29,200
Loans and Advances by Provincial Government .. .. .	10,18,417		10,18,417	36,70,100
Advances from Provincial Loans Fund .. .. .	9,70,324		9,70,324	28,01,000
Civil Deposits .. .. .	452		452	1,98,000
<b>Total, Disbursement .. .. .</b>	<b>9,62,08,042</b>	<b>24,84,973</b>	<b>9,86,93,015</b>	<b>17,72,51,200</b>
<i>Add—Closing balance .. .. .</i>			<i>83,99,369</i>	<b>2,11,17,131</b>
<b>Total .. .. .</b>			<b>10,70,92,384</b>	<b>19,83,68,331</b>

\* Provisionally adopted being the closing balance on 31st March 1935 including adjustments made in March 1935 final and supplemental accounts.

C. E. JONES,  
Secretary to Government,

## ERRATUM.

Fort St. George, December 19, 1935.

In the draft notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Act XXXVIII of 1923, in respect of the lands proposed to be acquired in Pullareddigudem Agraharam, Palnad taluk, Guntur district, to preserve the Buddhists' remains at Nagarjunakonda published at page 1303. Part I of the Fort St. George Gazette, dated 1st October 1935—

Against S. Nos. 1 B part (0.62 acre), 1 B part (0.32 acre), 1 B part (0.19 acre) and 16 part (1.15 acres) reputed owner, for 'Sri Pushpagiri Pethadhipathi Sreemath Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru,' read 'Sri Pushpagiri Pethadhipathi Sreemath Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru.'

## ACQUISITION OF LAND.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 2.78 acres, be the same a little more or less, are needed for a public purpose, to wit, for preserving Buddhists' remains at Nagarjunakonda; and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Narasaraopet division, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Revenue Divisional Officer, Narasaraopet division, and may be inspected at any time during office hours.

Guntur district, Palnad taluk,  
Pullareddigudem Agraharam village.

Unfranchised devadayam inam, dry, new S. No. 71, belonging to Sri Pushpagiri Pethadhipathi Sri Math Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru, bounded on the north, east, south and west by No. 1 B	ACS.
Unfranchised devadayam inam, dry, new S. No. 72, belonging to Sri Pushpagiri Pethadhipathi Sri Math Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru, bounded on the north by No. 70; east, south and west by No. 1 B	0.62
Unfranchised devadayam inam, dry, new S. No. 73, belonging to Sri Pushpagiri Pethadhipathi Sri Math Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru, bounded on the north by forest reserve; east, south and west by No. 1 B	0.82
Unfranchised devadayam inam, dry, new S. No. 74, belonging to Sri Pushpagiri Pethadhipathi Sri Math Abhinavoddanda Vidya Narasimha Bharathi Swamulavaru, bounded on the north by No. 1 B; east, south and west by No. 16	0.19
	1.15
Total ..	2.78

C. K. VIJAYARAGHAVAN,  
Deputy Secretary to Government.

## (Ecclesiastical.)

## APPOINTMENTS.

Fort St. George, December 23, 1935.

(With effect from 1st December 1935.)

No. 1.—The Hon'ble Mr. Justice Sydney Burn, I.C.S., to be a Trustee of the Cathedral Church of St. George and a Lay Trustee of the Cathedral Chaplaincy, Madras, vice Mr. R. W. The obald resigned.

No. 2.—Lieut.-Col. Harry Sim Ibbetson Pearson, to be a Lay Trustee of St. John the Evangelist Church, Cannanore, to fill an existing vacancy.

No. 3.—Mr. Harold Vellacott Stocker, to be a Lay Trustee of St. Thomas' Church, Cocanada, vice Mr. S. A. Cheesman resigned.

## MARRIAGE LICENCES.

No. 4.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to revoke the licence granted to Mr. Jala Bhushanam of the Andhra Evangelical Lutheran Church, in the district of Guntur, under the said section on the 10th day of June 1924.

No. 5.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to revoke the licence granted to Mr. Gali Joseph of the Andhra Evangelical Lutheran Church in the district of Guntur, under the said section on the 10th day of August 1916.

No. 6.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to

revoke the licence granted to Mr. Chikkala Jesudasu of the Andhra Evangelical Lutheran Church in the district of Guntur, under the said section on the 10th day of June 1924.

No. 7.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to revoke the licence granted to Mr. Chilka Jesus of the Andhra Evangelical Lutheran Church in the district of Guntur, under the said section on the 27th day of September 1930.

No. 8.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to revoke the licence granted to Mr. Pulipaka Purushottam of the Andhra Evangelical Lutheran Church in the district of Guntur, under the said section on the 11th day of December 1918.

C. E. JONES,  
Secretary to Government.

(Marine.)

## NOTIFICATIONS.

Fort St. George, December 26, 1935  
[G.O. No. 657, Finance (Marine)].

No. 1.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Cochin are declared infected with cholera.

Fort St. George, January 3, 1936  
[G.O. No. 11, Finance (Marine)].

No. 2.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Adirampattam are declared infected with cholera.

Fort St. George, January 7, 1936  
[G.O. Ms. No. 16, Finance].

No. 3.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Porto Novo is declared infected with cholera.

C. E. JONES,  
Secretary to Government.

## LAW DEPARTMENT.

(General.)

## POSTINGS.

Fort St. George, December 22, 1935.

No. 1.—M.R.Ry. J. Sriramanurti Pantula Garu, acting Subordinate Judge, on return from leave, to the Sub-Court, Guntur, as the Principal Subordinate Judge of the Court, vice M.R.Ry. C. Kumarachakravarti Ayyangar Avargal, transferred.

No. 2.—M.R.Ry. C. Kumarachakravarti Ayyangar Avargal, acting Subordinate Judge and Principal Subordinate Judge, Sub-Court, Guntur, to the Sub-Court, Devakottai, as the Principal Subordinate Judge of the Court, vice C. C. O. Alipi Sahib Bahadur, transferred.

No. 3.—C. C. O. Alipi Sahib Bahadur, acting Subordinate Judge and Principal Subordinate Judge, Sub-Court, Devakottai, to the Court of Small Causes, Trichinopoly, vice M.R.Ry. A. Venkatarama Ayyar Avargal.

No. 4.—M.R.Ry. A. Venkatarama Ayyar Avargal, acting Subordinate Judge, Court of Small Causes, Trichinopoly, to the Sub-Court, Trichinopoly, as the Principal Subordinate Judge of the Court, vice M.R.Ry. R. Rangaswami Ayyangar Avargal, appointed to act temporarily as Additional District and Sessions Judge.

## WITHDRAWAL OF POWERS.

Fort St. George, January 3, 1936.

No. 5.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the



Bench of Magistrates at the place specified against his name conferred on the undermentioned person :—

M.R.Ry. Siplaputhur Margasahayam Subramania Ayyar Avargal (who has resigned his appointment)—Abiramam in the district of Ramaad.

**INVESTITURE OF POWERS.**

*Fort St. George, December 24, 1935.*

No. 6.—Under section 562 of the Code of Criminal Procedure, 1898, as amended by Acts XVIII and XXXVII of 1923, the Government hereby empower the undermentioned Second-class Magistrate in the district specified against his name to pass orders as to first offenders :—

M.R.Ry. John Martin Viswasam—Chittoor.

No. 7.—Under section 164 of the Code of Criminal Procedure, 1898, as amended by the Criminal Procedure Code Amendment Act XVIII of 1923, the undermentioned Second-class Magistrate in the district noted against his name is empowered to record any statement or confession made to him in the course of an investigation under Chapter XIV of the said Code or at any time afterwards before the commencement of the enquiry or trial :—

M.R.Ry. John Martin Viswasam—Chittoor.

*Fort St. George, December 23, 1935.*

No. 8.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned Deputy Collectors and First-class Magistrates in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

M.R.Ry. K. P. Krishnan Nayar Avargal—Trichinopoly.

M.R.Ry. A. Dorairaja Avargal—Chittoor.

No. 9.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

M.R. Ry. S. Chidambaram Pillai, Second-class Magistrate—Tinnevely.

*Fort St. George, December 22, 1935.*

M.R.Ry. J. Sriramamurti Pantulu Garu, Assistant Sessions Judge—Guntur.

M.R.Ry. A. Venkatarama Ayyar Avargal, Assistant Sessions Judge—Trichinopoly.

*Fort St. George, December 20, 1935.*

No. 10.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint Saiyid Abdul Kasim Razvi Sahib Bahadur to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Chittoor in the district of Chittoor and to confer on him all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

*Fort St. George, December 24, 1935.*

No. 11.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Sundararaj Joseph Gnanaolivu Avargal, to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Sembiam in the district of Chingleput and to confer on him all the ordinary powers of a magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

No. 12.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the second class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class :—

M.R.Ry. N. V. Sugavanam, Sub-Magistrate—Salem.

*Fort St. George, December 23, 1935.*

No. 13.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are appointed to be Magistrates of the third class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class :—

M.R.Ry. Pavadai Pillai Govindaraju Pillai, clerk, Collector's Office, Vellore—North Arcot.

*Fort St. George, January 3, 1936.*

M.R.Ry. Subbaroyan Narayanaswami Ayyar, clerk, Collector's office, Vellore—North Arcot.

No. 14.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the second class, and under section 37, he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of the police under section 167 and to pass orders as to first offenders under section 562, Criminal Procedure Code :—

M.R.Ry. W. G. Janakirama Mudaliyar, Stationary Sub-Magistrate—North Arcot.

*Fort St. George, December 20, 1935.*

No. 15.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the second class, and under section 37, he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of Police under section 167, and to pass orders as to first offenders under section 562 of the Code of Criminal Procedure :—

Muhammad Burhanmohideen Dulvi Sahib, Stationary Sub-Magistrate—North Arcot.

*Fort St. George, December 24, 1935.*

No. 16.—Under section 4 of the Madras Children Act, 1920, the Local Government specially authorize M.R.Ry. N. V. Sugavanam, Second-class Magistrate in the district of Salem, to exercise all the powers conferred on Courts by the Act.

No. 17.—The Governor in Council is pleased to empower M.R.Ry. Sundararaj Joseph Gnanaolivu Avargal, Special First-class Magistrate in the district of Chingleput, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule 1 of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications, arising within the limits of the jurisdiction of the Bench of Magistrates at Sembiam.

No. 18.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications :—

M.R.Ry. Tanjoro Chandrasekara Achari Avargal	} Sembiam in the district of Chingleput.
M.R.Ry. Polal Thirunavukkarasu Mudaliyar Avargal	

*Fort St. George, December 20, 1935.*

No. 19.—The Governor in Council is pleased to empower Saiyid Abdul Kasim Razvi Sahib Bahadur, Special First-class Magistrate in the district of Chittoor, to take cognizance under clauses (a) and (b) of section

190 (1) of the Code of Criminal Procedure, 1898, of all the offences mentioned in section 260 of the Code, arising within the limits of the jurisdiction of the Bench of Magistrates at Chittoor.

### ERRATUM.

Fort St. George, December 23, 1935.

In Notification No. 551, Law (General), dated the 10th July 1935, published at page 999 of Part I of the Fort St. George Gazette, dated the 16th July 1935, delete the word 'Barasoro' and the entries against it occurring under 'Atagada estate' and insert them under 'Khallikota estate.'

### NOTIFICATIONS.

Fort St. George, December 27, 1935  
[G.O. Ms. No. 4111, Law (General)].

No. 20.—Whereas the Zamindar of Bodokhimi Estate, Ganjam district, has applied for an order directing the preparation of a record of rights in respect

#### Village number.

- 228. Alarigada.
- 206. Anasapur.
- 125. Bamakal.
- 132. Mundapota.
- 179. Dabhar.
- 45. Banamali.
- 7. Sahadeva Tikarpada.
- 71. Palasingi.
- 180. Tentupada.
- 124. Madanmohanpur.
- 227. Pillipadmanabhapur.
- 73. Podabadi.

of the villages noted in the margin and has given an undertaking to deposit an adequate amount towards the expenses thereof, the Local Government in exercise of the powers conferred by section 164 (i) of the Madras Estates Land Act I of 1908, as amended by Act VIII of 1934, hereby direct the preparation of a record of rights of the villages referred to above, by the Additional Revenue Officer, Chatrapur, who is appointed to be Collector for carrying out record of rights operations in the Ganjam district.

The record of rights shall show—

- (1) the name of each landholder in the village;
- (2) the name of each ryot or where there is no ryot the name of the occupant;
- (3) the survey numbers and subdivisions comprising the land held by the ryot (or occupant as the case may be) as shown in the survey maps of the village and the area of each survey number (or subdivision);
- (4) whether such survey number (or subdivision as the case may be) is wet, manavari, dry or garden land; if wet, whether single or double crop land;
- (5) the rent lawfully payable at the time when the record is prepared; and whether the ryot is entitled to the benefit of proviso (a), clause (1), of section 30;
- (6) any rights lawfully incident to the holding;
- (7) the record of irrigation rights and the record of any special rights in waste lands contemplated by section 164 (3) of the Estates Land Act.

Fort St. George, December 23, 1935.

No. 21.—Under section 57 (1) of the Provincial Insolvency Act, 1920 (V of 1920), the Local Government are pleased to appoint M.R. Ry. S. Gnana Olivu Avargal to be Official Receiver within the local limits of the jurisdiction of the District Court, Madura, for one year from the 1st January 1936.

Fort St. George, December 27, 1935  
[G.O. Ms. No. 4110, Law (General)].

No. 22.—Under section 4 of the Madras Civil Courts Act, 1873 (III of 1873), as amended by Madras Act III of 1925, the Local Government after consultation with the High Court, are pleased to direct that the number of District Munsifs to be appointed to the District Munsif's Court, Negapattanam, in the district of East Tanjore, shall be one with effect from the date of relief of Mr. N. D. Krishna Rao, I.C.S.

No. 23.—Under section 4 of the Madras Civil Courts Act, 1873 (III of 1873), as amended by Madras Act III of 1925, the Local Government after consultation with the High Court, are pleased to direct that the number of District Munsifs to be appointed to the District Munsif's Court, Coimbatore, in the district of Coimbatore, shall be two with effect from the 3rd January 1936 up to the date of completion of the judicial training of Mr. N. D. Krishna Rao, I.C.S.

C. GOVINDAN NAIR,  
Joint Secretary to Government.

Fort St. George, November 27, 1935  
[G.O. No. 3748, Law (General)].

No. 24.—The following notification of the Government of India is republished:—

### FOREIGN AND POLITICAL DEPARTMENT.

Simla, the 16th September 1935.

No. 514-G.—In exercise of the powers conferred by section 3 of the Indian Passport Act, 1920 (XXXIV of 1920), the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Indian Passport Rules, 1921, namely:—

1. In rule 3 of the said rules—  
(i) for the words "by the Chaman, Khyber or Nushki land route," the words "by land" shall be substituted; and

(ii) for Explanation II, the following explanation shall be substituted, namely:—

"Explanation II.—A person shall be deemed to be proceeding from a place outside India who having entered India from such place subsequently enters British India."

2. In sub-rule (1) of rule 5 of the said rules—

(i) after clause (f) the following clauses shall be inserted, namely:—

(g) Chinese nationals and inhabitants of French Indo-China entering British India by land over the Sino-Burma border,

(h) Nepalese, Tibetans, and Bhutanese entering British India by land over the Nepal border,

(i) Tibetans, Bhutanese, and Nepalese entering British India by land over the Tibetan border,

(j) Siamese entering British India by land over the Siam border,

(k) persons domiciled in India entering British India by land over the Sino-Burmese, Nepalese, Tibetan, and Siamese borders; and

(ii) clause (g) shall be re-lettered (l).

D. H. BOULTON,  
Deputy Secretary to Government.

Fort St. George, January 7, 1936.

No. 25.—The following notifications of the Government of India are republished:—

### DEPARTMENT OF COMMERCE AND INDUSTRY.

#### EMIGRATION.

Simla, the 3rd September 1914.

No. 8759-8774-24.—The following procedure has been arranged by the Government of India in discussion with the Government of the Union of South Africa to facilitate the admission into the Union of the wives and minor children of Indians resident in that country.

2. The husband or father resident in South Africa who desires to obtain a certificate of relationship from a magistrate in India to facilitate the admission into the Union of South Africa of his wife or children under the age of sixteen years will, in the first instance, make application in the prescribed form to the immigration authorities in South Africa or to the magistrate of the district in South Africa in which he is residing and on obtaining from the proper officer in South Africa a certificate in respect of his application will transmit the same to his wife or child, as the case may be, for production with his application for a certificate of relationship before the principal local magistrate in India, viz., the Chief Presidency Magistrate in a Presidency Town, the Political Officer in a Native State, or the District Magistrate elsewhere.

3. The principal local magistrate in India, on receipt of such application and on production before him of the certificate issued in South Africa, will institute an enquiry either personally or through an officer not below the rank of a Deputy Tahsildar, a Sub-Deputy Collector or a Mamlatdar according to the province concerned, and if the senior magistrate is satisfied as to the alleged relationship, he will grant a certificate of relationship in the attached form in favour of the person (or persons) referred to in the application, who will present it to the Immigration Officer at the port of entry in support of his or their claim to admission into the Union.

Form of Certificate.

A

I do hereby certify that as the result of an enquiry made by me personally this \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_, I am satisfied that \_\_\_\_\_ daughter of \_\_\_\_\_ of village \_\_\_\_\_ Police Station \_\_\_\_\_ District \_\_\_\_\_ is the duly married wife of \_\_\_\_\_ son of \_\_\_\_\_ of village \_\_\_\_\_ Police Station \_\_\_\_\_ District \_\_\_\_\_ at present residing at \_\_\_\_\_

Descriptive particulars.

Name \_\_\_\_\_  
Caste \_\_\_\_\_  
Religion \_\_\_\_\_  
Date, as nearly as can be ascertained, of marriage \_\_\_\_\_  
Place of marriage \_\_\_\_\_

Her thumb impressions have been taken in my presence.  
Right thumb.  
Left thumb.

Signature of Magistrate.

Dated he \_\_\_\_\_ 19 .

Place \_\_\_\_\_

Seal of the Magistrate.

Countersigned.

District Magistrate.

(Chief Presidency Magistrate in a Presidency Town or Political Officer in a Native State.)

Dated the \_\_\_\_\_ 19

Name of District \_\_\_\_\_

Seal of the District Magistrate.

B

I do hereby certify that as the result of an enquiry made by me personally this \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_, I am satisfied that \_\_\_\_\_ is the son (daughter) of \_\_\_\_\_ of village \_\_\_\_\_ Police Station \_\_\_\_\_ District \_\_\_\_\_ at present residing at \_\_\_\_\_ and that I am satisfied that he/she \_\_\_\_\_ years of age.

Descriptive particulars.

Name \_\_\_\_\_  
Caste \_\_\_\_\_  
Religion \_\_\_\_\_  
Age \_\_\_\_\_

His (her) thumb impressions have been taken in my presence.  
Right thumb.  
Left thumb.

Signature of Magistrate.

Dated the \_\_\_\_\_ 19 .

Place \_\_\_\_\_

Seal of the Magistrate.

Countersigned.

District Magistrate.

(Chief Presidency Magistrate in a Presidency Town or Political Officer in a Native State.)

Dated the \_\_\_\_\_ 19 .

Seal of the District Magistrate.

Name of District \_\_\_\_\_

Simla, the 2nd August 1916.

No. 6687.—The following letter received from the Government of the East Africa Protectorate is published for general information :—

THE SECRETARIAT, NAIROBI,  
EAST AFRICA PROTECTORATE,  
June 27, 1916.

Sir,

I have the honour to inform you that the Government of British East Africa Protectorate has recently had under consideration the desirability of enforcing more strictly the provisions of the Immigration Restriction Ordinance, 1906, and the Immigration Restriction Amendment Ordinance, 1910, copies of which are enclosed herewith.

2. Section 11 of the original enactment provided that any person appearing to be a prohibited immigrant under section 5 (a)\* might be permitted to enter the Protectorate on payment of a deposit according to nationality.† In the course of time this restriction was shown to be acting as a deterrent in the case of persons who might well be admitted to the country, and the amending Ordinance was promulgated whereby the Immigration Officer was empowered to accept security in lieu of the deposit.

3. In the great majority of cases no arrangements for this security are made prior to embarkation and in consequence such persons have hitherto been allowed to land in order that they may be given the opportunity of finding a surety. This concession has led to abuse and is itself objectionable inasmuch as the deposit prescribed by section 11 of the Ordinance of 1906 is payable before landing and if this section is read together with section 3 (1) of the amending Ordinance of 1910, it is clear that the demand for security must also be complied with before landing.

4. The Government has therefore decided that all immigrants should either make the necessary deposit, or provide the security required, before leaving the ship on arrival in port. The strict enforcement of this regulation will take effect as from the 1st of September 1916 and I have the honour to request that steps may be taken to make this procedure known in those districts from which immigrants to British East Africa usually arrive. Persons who cannot deposit the necessary sum or have failed to find the requisite security will after that date be sent back to India, and the Government of this Protectorate will not hold itself responsible for any expenditure thus incurred.

I have the honour to be,

Sir,

Your most obedient servant,

C. C. DOWRING,  
Chief Secretary to Government.

Local Governments and Administrations are requested to make the intimation contained in the letter as widely known as possible, particularly in places from which emigration to British East Africa is believed to be most common. Intending emigrants should also be warned of the risks they run in proceeding to the Protectorate if they are unable, before landing, to deposit the sum of Rs. 50, or to comply with the demand for the requisite security in lieu of the deposit.

\* The section prohibits the immigration of any person without visible means of support or any person who is likely to become a pauper or a public charge.

† The deposit required from a native of India is Rs. 50.

G. T. BOAG,  
Secretary to Government.

Fort St. George, January 6, 1936  
[G.O. Ms. No. 39, Law (General)].

No. 26.—In exercise of the powers conferred by sub-section (2) of section 9 of the Code of Criminal Procedure, 1895 (V of 1895), the Governor in Council is hereby pleased to appoint the Subordinate Judge of the Subordinate Judge's Court at Nellore or where more than one Subordinate Judge is appointed to such court the Principal Subordinate Judge thereof as an Assistant Sessions Judge to exercise jurisdiction as such in the Court of Session for the Nellore Sessions division.

C. GOVINDAN NAIR,  
Joint Secretary to Government.

(Registration.)

LEAVE.

Fort St. George, December 20, 1935.  
No. 1.—Under rule 31 of the Fundamental Rules, M.R.Ry. S. P. Radhakrishna Nayudu Garu, Registrar of Assurances, North Arcot, leave on average pay for two months from date of relief.

C. GOVINDAN NAIR,  
Joint Secretary to Government.

REVENUE DEPARTMENT.

LEAVE.

Fort St. George, December 23, 1935.  
No. 1.—M.R.Ry. A. Thimmappa Punja Avargal, Deputy Collector, leave on average pay without medical certificate for three months with effect from the 3rd January 1936. He is permitted to prefix the Christmas and New Year holidays to his leave, subject to the conditions specified in the subsidiary rules under Fundamental Rule 68.

POSTINGS.

Fort St. George, December 22, 1935.  
No. 2.—The following postings of deputy collectors are ordered :—

M.R.Ry. N. Perumal Rao Nayudu Garu, on relief from general duty, West Godavari, to general duty, Anantapur.

M.R.Ry. Rao Sahib G. James Garu, from general duty, Anantapur, to the Anantapur Treasury, in relief of M.R.Ry. K. R. Sundaram Ayyar Avargal.

[This cancels the postings of M.R.Ry. N. Perumal Rao Nayudu Garu, to general duty, Kurnoor, and Muhammad Abdul Aziz Sahib Bahadur, to the Anantapur Treasury ordered in Government notification, dated 9th December 1935.]

NOTIFICATIONS.

Fort St. George, December 31, 1935  
(G.O. Ms. No. 3058, Revenue).

No. 3.—The Governor in Council is pleased to direct that the Revenue districts of Chingleput and Madras which were amalgamated with effect from 1st July 1932 with reference to Notification No. 279, published in page 1105, Part I of the Fort St. George Gazette, dated 28th June 1932, shall be separated with effect from 1st January 1936, and the post of the Collector of Madras which has been held in abeyance shall be revived with effect from that date. The official title of the officer shall be the Collector of Madras, Paymaster of the Carnatic Stipends and Superintendent of Stamps and Stationery with his headquarters at Madras.

With effect from the same date the post of the Revenue Divisional Officer, Madras, shall be abolished and the powers delegated to him shall be withdrawn.

No. 4.—In exercise of the powers conferred by section 18 of the Madras City Land Revenue Act, 1851 (XII of 1851), read with Madras Act VI of 1867, the Governor in Council is hereby pleased with effect from 1st January 1936 to cancel Revenue Department Notification No. 280, published at page 1105 of Part I of the Fort St. George Gazette, dated the 28th June 1932, appointing the Revenue Divisional Officer, Madras, to exercise the powers vested in the Collector under the said Acts.

No. 5.—In exercise of the powers conferred by clause (b) of section 4 of the Madras Abkari Act, 1886 (Madras Act I of 1886), the Governor acting with Ministers is hereby pleased with effect from 1st January 1936 to cancel Revenue Department Notification No. 281, published at page 1105 of Part I of the Fort St. George Gazette, dated the 28th June 1932, appointing the Revenue Divisional Officer, Madras, to exercise all the powers and to perform all the duties of a Collector in respect of abkari revenue within the limits of the City of Madras.

**ACQUISITION OF LANDS.**

*Fort St. George, December 20, 1935.*

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the steps leading to the loco well, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Dindigul, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Dindigul, to perform the functions of a Collector under section 5-A of the Act.

Madura district, Palni taluk, Sivagripatti village.

	Approximate extent.
	CENTS.
Ryotwari dry, S. No. 4-1, belonging to M. Sundara Nadar and Narayana Ganesh Rannade, bounded on the north by No. 4-2; east by No. 3; south and west by No. 4-2 ..	4

*Fort St. George, December 23, 1935.*

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.10 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extending the bund of Chitteri; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Vellore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Vellore, and may be inspected at any time during office hours.

North Arcot district, Vellore taluk, Agaramcheri village.

	ACRE.
Government, dry, No. 640-2 B, registered holders Subharaya Chettiyar, Govindaswami Nayudu and Kuppuswami Nayudu, interested persons Thangavelu Chetti alias Velu Chetti, Kutti Chetti, Govindaraja Chetti and Ekambara Chettiyar, minor by guardian Subharaya Chetti, bounded on the north by No. 640-2 A; east by No. 597; south by 601; west by No. 640-2 A ..	0.10

H. R. UZIELLI,  
*Secretary to Government.*

**DEVELOPMENT DEPARTMENT.**

**LEAVE.**

*Fort St. George, December 23, 1935.*

No. 1.—Mr. F. H. Butcher, Curator, Government Botanical Gardens, Ootacamund, leave on average pay out of India without medical certificate from the 20th February 1936 to the 28th May 1936, both days inclusive, preparatory to retirement.

No. 2.—Subject to eligibility, M.R.Ry. M. M. Ramachandra Bhupathi Avargal, Deputy Registrar of Co-operative Societies, Tinnevely, leave on average pay without medical certificate from the 10th December 1935 to the 31st January 1936, both days inclusive.

*Fort St. George, January 2, 1936.*

No. 3.—Mr. N. Trimurti, Deputy Conservator of Forests, leave on average pay for one month and six days from the 3rd January 1936.

Subject to the conditions prescribed in the subsidiary rules under Fundamental Rule 68, Mr. Trimurti is permitted to prefix to the leave the Christmas and New Year holidays from the 24th December 1935 to the 2nd January 1936 and to affix to it the Sunday, the 9th February 1936.

C. A. HENDERSON,  
*Secretary to Government.*

**APPOINTMENT.**

*Fort St. George, January 3, 1936.*

No. 4.—Under rule 4 (a) (ii) of the General Rules for the Provincial Services, the Government are pleased to appoint M.R.Ry. K. Govindan Nayar, Permanent Assistant in Chemistry, third grade, to hold temporarily for

a period not exceeding two months a post of Assistant Agricultural Chemist, Coimbatore, in Category 7, Class I, Madras Agricultural Service.

R. RAMASWAMI AYYANGAR,  
*Assistant Secretary to Government.*

*Fort St. George, December 30, 1935.*

No. 5.—Dr. D. W. Devanesan, Assistant Director of Fisheries (temporary), to act as Assistant Director (Pearl and Chank Fisheries), *vice* M.R.Ry J. A. Fernandez, retired. He will however continue to perform the duties of the Assistant Director of Fisheries (temporary).

No. 6.—Dr. M. Ramaswami Nayudu, permanent Research Assistant and acting Personal Assistant to the Director of Fisheries, to act as Assistant Director (temporary), *vice* Dr. D. W. Devanesan and is posted to perform the duties of the Assistant Director of Fisheries (Pearl and Chank Fisheries).

**APPOINTMENT AND POSTING.**

*Fort St. George, December 28, 1935.*

No. 7.—M.R.Ry. A. Hirudayaswami Avargal, acting Sub-Deputy Registrar, Salem, is appointed to Category 2 of the Madras Co-operative Service and to act as Deputy Registrar of Co-operative Societies, Tinnevely, with effect from the date of taking charge.

**NOTIFICATIONS.**

*Fort St. George, December 23, 1935*  
*(G.O. Ms. No. 1819, Development).*

No. 8.—The following Press Communiqués of the Government of India are republished:—

**CENTRAL BOARD OF REVENUE.**

*New Delhi, the 23rd November 1935.*

The attention of importers in India of goods consigned from European countries and shipped at Italian ports is drawn to the fact that the prohibition on imports from Italy covers goods consigned from Italian territory as well as goods grown, produced or manufactured in such territory. It will therefore be necessary, in the case of goods originating in other countries and shipped at Italian ports to produce the following evidence:—

- (1) A certificate of origin. This should be issued by an organization authorized under the International Convention for the simplification of Customs Formalities, or failing this should be countersigned by a British Consular authority in the country of origin.
- (2) Proof to the satisfaction of the Collector of Customs of direct through consignment of the goods from the supplier in the country of origin to the importer in India.

*The 28th November 1935.*

The attention of importers is drawn to the explanation attached to Finance Department (Central Revenues) Notification No. 62-Customs, dated the 23rd November 1935, which reads as follows:—

“Goods grown or produced in Italy or in any Italian possession which have been subjected to any process in another country and goods manufactured partly in Italy or in any Italian possession and partly in another country shall be deemed to fall within the scope of the foregoing prohibition unless 25 per cent or more of the value of the goods at the time when they left the place from which they were last consigned is attributable to processes undergone since the goods left Italy or any Italian possession”;

and they are informed that in order to satisfy Collectors of Customs that 25 per cent or more of the value of the goods at the time when they left the place from which they were last consigned is attributable to processes undergone since the goods left Italy or any Italian possession, it will be necessary ordinarily to produce certificates of origin to this effect issued by an organization authorized under the International Convention for the Simplification of Customs Formalities or, should no such organization exist in the country concerned, a certificate of origin to the same effect signed by the manufacturer and countersigned by a British Consular authority in that country.

The certificate of origin in each case should contain a clause to the effect that:

"In the calculation of such proportion of value none of the following items has been included or considered, viz.:-

Manufacturer's profit or remuneration of any trader, agent, broker, or other person dealing in the articles in their finished condition; royalties; cost of outside packages or any cost of packing the goods therein; any cost of conveying, insuring or shipping the goods subsequent to their manufacture."

C. A. HENDERSON,  
Secretary to Government.

Fort St. George, January 7, 1936.

No. 9.—The following notification of the Government of India is republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

New Delhi, the 11th December 1935.

No. M.-1051.—In exercise of the powers conferred by sub-section (1) of section 46 of the Indian Mines Act, 1923 (IV of 1923), the Governor General in Council is pleased to direct that the following amendment shall be made in the schedule to the Notification of the Government of India in the Department of Industries and Labour, No. M.-1051, dated the 1st October 1935, namely:—

In the said schedule, after entry 13 the following entry shall be added, namely:—

<p>" 14. Winding engine-men, Engine and powerhouse attendants, hantsmen, boiler firemen, trolleymen and tramways, persons working on mechanical screening and loading plants; and fan attendants.</p>	<p>The provisions contained in sections 22-B (2) and 28 (2).</p>	<p>(1) The period of work of these workers shall not exceed eight hours in any one day. (2) The entries in the register prescribed by section 28 (1) shall be such that workers working in accordance therewith are not working in contravention of any of the conditions of Chapter VI of the Act other than those from which exemption is given, or in contravention of condition (1)."</p>
---	--	---

M. KARAMAT-UL-LAH,  
Under Secretary to Government.

Fort St. George, January 3, 1936  
(G.O. Ms. No. 6, Development).

No. 10.—The following notification of the Government of India is republished:—

DEPARTMENT OF COMMERCE.  
TARIFFS.

New Delhi, the 7th December 1935.

No. 24-T. (3)/35.—In exercise of the powers conferred by section 5 of the Indian Tariff Act, 1934 (XXXII of 1934), the Governor General in Council is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 24-T. (30), dated the 15th October 1932, namely:—

In the said notification, the existing entry relating to "Silver bullion and silver sheets and plates" shall be numbered (1) and after that entry as so numbered, the following entry shall be inserted, namely:—

"(2) Cut diamonds."

Fort St. George, December 26, 1935  
(G.O. Ms. No. 1820, Development).

No. 11.—The following notification of the Government of India is republished:—

DEPARTMENT OF COMMERCE.  
TARIFFS—TARIFF VALUATIONS.

New Delhi, the 16th December 1935.

No. 73-T. (15)/35.—In exercise of the powers conferred by section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), and in supersession of the notifications of the Government of India in the Department of Commerce, No. 73-T. (28)/34, dated the 15th December 1934, No. 73-T. (5)/35, dated the 23rd March 1935, No. 73-T. (9)/35, dated the 1st June 1935, and No. 73-T. (11)/35, dated the 31st August 1935, the Governor-General in Council is pleased to fix, with effect from the 1st January 1936,

for the articles specified in column 2 of the Import Tariff Schedule hereto annexed, the tariff values stated in column 4 of the said schedule.

TARIFF VALUES.

FOR THE TWELVE MONTHS JANUARY TO DECEMBER 1936.

NOTE.—Tariff-valued heads are based on the ordinary trade description of each article and cover all reduced grades and mixtures unless they are separately provided for.

IMPORT TARIFF.

Item number in the First Schedule : names of articles.	Per	Tariff values.
<b>SECTION I.</b>		
<b>LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM.</b>		
		RS. A. P.
3 (1) Fish, salted, wet—		6 8 0
(i) Soormal .. .. .	Indian maund.	3 0 0
(ii) Bangdas .. .. .	"	8 0 0
(iii) All other sorts .. .. .	"	6 14 0
3 (3) Bomlas .. .. .	cwt.	3 0 0
3 (4) Shark fins, loose or in bundles from Arabian and Persian Gulf ports.	lb.	2 2 0
Shark fins, loose or in bundles from China and the Straits.	"	0 13 0
4 Butter .. .. .	cwt.	35 0 0
Ghee .. .. .	"	3 12 0
5 (1) Cowries and shells—		
Cowries, bazaar, common .. .. .	"	4 8 0
Cowries, yellow, superior quality .. .. .	"	15 0 0
Cowries, Maldiva .. .. .	"	66 0 0
Cowries, Sankhli .. .. .	"	20 0 0
Mother-of-pearl, naere .. .. .	"	98 0 0
Nakhla .. .. .	lb.	6 0 0
Tortoise-shell .. .. .	"	1 14 0
Tortoise-shell, nakh .. .. .	"	300 0 0
5 (2) Ivory, unmanufactured—		
Elephants' grinders .. .. .	"	450 0 0
Elephants' tusks (other than hollows, centres, and points), each exceeding 20 lb. in weight, and hollows, centres, and points each weighing 10 lb. and over.	"	376 0 0
Elephants' tusks (other than hollows, centres and points), not less than 10 lb. and not exceeding 20 lb. each, and hollows, centres, and points each weighing less than 10 lb.	"	215 0 0
Elephants' tusks each less than 10 lb. (other than hollows, centres, and points).	"	276 0 0
Sea-cow or moye teeth, each not less than 4 lb.	"	220 0 0
Sea-cow or moye teeth, each not less than 3 lb. and under 4 lb.	"	190 0 0
Sea-cow or moye teeth, each less than 3 lb.	"	190 0 0
<b>SECTION II.</b>		
<b>PRODUCTS OF THE VEGETABLE KINGDOM.</b>		
7 Garlic .. .. .	cwt.	6 12 0
8 Potatoes .. .. .	"	5 0 0
8 Almonds—		
(i) Without shell .. .. .	"	38 0 0
(ii) In the shell—		
(a) Iranian Kagazi .. .. .	"	40 4 0
(b) Iranian other than Kagazi .. .. .	"	8 0 0
(c) Other than Iranian—		
(1) Soft shell including half-hard shell qualities such as Prunicle and the like .. .. .	"	31 0 0
(2) Hard shell .. .. .	"	18 0 0
Cashew or cajoo kernels, not skinned .. .. .	"	20 0 0
Coconuts, Straits, Dutch East Indies and Siam—		
Husked .. .. .	"	56 0 0
Unhusked .. .. .	thousand	67 4 0
Coconuts, Ceylon .. .. .	"	45 0 0
Coconuts, other except Maldives .. .. .	"	20 0 0
Dates, dry, in bags—		
Kapkapa, Shekra, Chharran, Chupchap, Sakina, Brami and similar qualities.	cwt.	7 4 0
All other qualities .. .. .	"	4 0 0
Dates, wet, in bags, baskets and bundles .. .. .	"	2 4 0
Dates, wet, packed in other receptacles .. .. .	"	7 0 0
Figs, dried, Iranian .. .. .	"	5 0 0
Figs, dried, European .. .. .	"	12 4 0
Pistachio nuts .. .. .	"	31 0 0
Raisins, red, Persian Gulf .. .. .	"	5 4 0
9 (3) Spices, unground—		
Cardamom seed .. .. .	"	55 0 0
Cassia lignea .. .. .	"	9 10 0
Cloves .. .. .	"	24 0 0
Cloves, exhausted .. .. .	"	7 4 0
Cloves stems and heads .. .. .	"	4 8 0
Nutmegs .. .. .	lb.	0 4 9
Nutmegs in shell .. .. .	"	0 2 0
Pepper, black .. .. .	"	16 8 0
Pepper, long .. .. .	"	20 0 0
Pepper, white .. .. .	cwt.	37 8 0
9 (4) Ginger, dry, unground .. .. .	lb.	20 0 0
Mace, unground .. .. .	"	0 14 0

Item number in the First Schedule ; names of articles.	Per	Tariff values. RS. A. P.
9 (5) Betelnuts (husked)— Whole from Straits, Dutch East Indies and Siam.	cwt.	7 0 0
Whole from Goa .. .. .	"	9 0 0
Whole from Ceylon .. .. .	"	10 0 0
Split from Straits, Dutch East Indies and Siam— (a) Mature .. .. .	"	8 0 0
(b) Immature .. .. .	"	15 8 0
Split from Ceylon— (a) Mature .. .. .	"	8 0 0
(b) Immature .. .. .	"	15 0 0
Sliced all sorts .. .. .	"	13 0 0
All other sorts .. .. .	"	8 0 0
11 Cassava or Tapioca flour .. .. .	"	5 8 0
11 (3) Cassava, Tapioca or Sago .. .. .	"	7 8 0
12 (2) Copra or coconut kernel .. .. .	"	9 0 0
13 Cochineal .. .. .	lb.	0 12 0
Gallnuts, Iranian .. .. .	cwt.	51 0 0
13 (2) Gambier, block and cube .. .. .	"	11 4 0
Gambier in flakes or circular pieces .. .. .	"	37 8 0
13 (3) Gum Ammoniac .. .. .	"	25 0 0
Gum Gysabol (coarse myrrh) .. .. .	"	16 12 0
Gum Olibanum or frankincense .. .. .	"	8 12 0
Gum Iranian (false) .. .. .	"	9 0 0
Myrrh .. .. .	"	21 4 0
13 (4) Dammer Batu, unrefined .. .. .	"	5 4 0
Gum Arabic, other than ground .. .. .	"	15 0 0
Gum Benjamin, ras .. .. .	"	20 0 0
Gum Benjamin, cowrie .. .. .	"	40 0 0
Gum Dammer (or Copal) .. .. .	"	19 8 0
Rosin .. .. .	"	8 0 0
14 Canes— Malacca .. .. .	100 pieces.	20 0 0
Chimity .. .. .	"	8 8 0
Tries .. .. .	"	5 4 0
Root Moonah .. .. .	"	15 0 0
Mannu .. .. .	"	13 0 0
Polo, all kinds— Not exceeding 10 feet in length .. .. .	"	45 0 0
Exceeding 10 feet in length .. .. .	"	50 0 0
Tohite .. .. .	cwt.	17 0 0
Rattans— Chair .. .. .	"	13 12 0
Basket .. .. .	"	5 8 0
Outers .. .. .	"	50 0 0
Inners .. .. .	"	33 0 0

SECTION III.

FATTY SUBSTANCES, GREASES, OILS AND PRODUCTS OF  
THEIR DECOMPOSITION; PREPARED ALIMENTARY FATS;  
WAXES OF ANIMAL OR VEGETABLE ORIGIN.

15 Lubricating grease .. .. .	lb.	0 3 0
Petroleum jelly, white .. .. .	"	0 5 6
Petroleum jelly, all other sorts .. .. .	"	0 2 0
15 (7) Coconut oil .. .. .	cwt.	13 0 0
Linseed oil, raw or boiled .. .. .	Imperial gallon.	2 0 0

SECTION IV.

PRODUCTS OF THE FOOD-PREPARING INDUSTRIES; BE-  
VERAGES, ALCOHOLIC LIQUORS AND VINEGARS;  
TOBACCO.

19 * Vermicelli, flour, from China and the Far East.	cwt.	15 0 0
* Vermicelli, peas, from China and the Far East.	"	17 8 0
* Vermicelli, rice, from China and the Far East.	"	16 0 0
* The tariff values given in this item apply also to imports assessed to duty as provisions and oilman's stores and groceries, all sorts not otherwise specified under item No. 21 (1) below.		
20 Vegetable product (excluding hardened coconut oil).	lb.	0 4 3
20 (2) China canned fruit .. .. .	case of 4 doz.	9 4 0
21 Canned or bottled provisions, not otherwise specified— China preserves in syrup .. .. .	Box of six large or twelve small jars.	4 4 0
* China preserves, dry, candied .. .. .	lb.	0 3 6
* The tariff values given in this item apply also to imports as assessed to duty as provisions and oil- man's stores and groceries, all sorts not otherwise specified under item No. 21 (1) below.		
N.B.—For other tariff values under this item see those marked with an asterisk (*) under item No. 21 (1) below.		
21 (1) Cocum .. .. .	cwt.	6 0 0
* Yeast, from China and the Far East.	"	10 0 0
* The tariff value given in this item applies also to imports assessed to duty as canned or bottled provisions under item No. 21 above.		
N.B.—For other tariff values under this item see those marked with an asterisk (*) under items Nos. 19 and 21 above.		
22 (6) Spirit from Java denatured before clearance.	Imperial gallon.	0 12 6

Item number in the First Schedule ;  
names of articles.

SECTION V.  
MINERAL PRODUCTS.

Item number in the First Schedule ; names of articles.	Per	Tariff values. RS. A. P.
27 (2) Pitch and tar— Coal pitch .. .. .	cwt.	2 6 0
Stockholm pitch .. .. .	"	11 0 0
27 (3) Mineral colza oil .. .. .	Imperial gallon.	0 15 0
Transformer oil, including transil and switch oil, other than that assessed to duty under the proviso to item No. 72 (3) of the First Schedule of the Indian Tariff Act, 1934.		
27 (7) Mineral oil which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes, if imported in bulk.	ton	33 0 0

SECTION VI.

CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS  
AND VARNISHES; PERFUMERY; SOAP; CANDLES AND  
THE LIKE; GLUES AND GELATINES; EXPLOSIVES;  
FERTILISERS.

28 Alkali, Indian (sajji-khar) .. .. .	cwt.	2 4 0
Ammonia gas, anhydrous, including compressed or liquified gas .. .. .	lb.	0 9 0
Ammonium carbonate or bicarbonate .. .. .	cwt.	16 8 0
Ammonium chloride— Muriate of ammonia, crystalline .. .. .	"	11 0 0
Salammoniac, sublimed .. .. .	"	23 8 0
Other sorts, including compressed .. .. .	"	17 0 0
Boric acid .. .. .	"	16 4 0
Calcium chloride .. .. .	"	4 6 0
Carbonic acid gas including compressed or liquified gas .. .. .	lb.	0 5 0
Caustic potash other than electrolyte .. .. .	cwt.	24 8 0
Chlorine .. .. .	lb.	0 4 6
Copper sulphate .. .. .	cwt.	12 4 0
Menthol (peppermint) crystals .. .. .	oz.	0 7 6
Potassium bichromate .. .. .	cwt.	29 0 0
Soda ash including calcined natural soda and manufactured sesqui- carbonates .. .. .	"	5 0 0
Soda, caustic, flake .. .. .	"	11 8 0
Soda, caustic, powdered .. .. .	"	12 8 0
Soda, caustic, solid .. .. .	"	10 0 0
Soda crystals .. .. .	"	6 0 0
Sodium bichromate .. .. .	"	24 3 0
Sodium hydrosulphite .. .. .	"	31 0 0
Sodium hyposulphite .. .. .	"	8 8 0
Sodium sulphide .. .. .	"	5 8 0
Tartaric acid .. .. .	"	65 0 0
Trons or natural soda uncalcined .. .. .	"	4 0 0
Ban-lochan (bamboo camphor) .. .. .	lb.	1 4 0
Calumba root .. .. .	cwt.	4 0 0
China root (chobchini) rough .. .. .	"	12 0 0
China root (chobchini) scraped .. .. .	"	15 8 0
Cubeba .. .. .	"	38 0 0
Galangal, China .. .. .	"	12 0 0
Salep .. .. .	"	120 0 0

N.B.—The tariff valuations apply to  
articles packed in containers of not  
less than 14 lb. except in the case of  
menthol (peppermint) crystals; the  
tariff valuation for the latter applies  
to all menthol in containers of ½ oz.  
and above.

28 (3) Acetic acid .. .. .	lb.	0 4 0
Arsenic (China mansil) .. .. .	cwt.	40 0 0
Borax, granular, powdered or cry- stalline .. .. .	"	9 12 0
Calcium carbide .. .. .	"	11 8 0
Chlorate of potash .. .. .	"	21 8 0
Naphthalene balls .. .. .	"	10 8 0
Oxalic acid .. .. .	"	32 0 0
Sodium bicarbonate .. .. .	"	5 8 0
Sodium silicate (in liquid form) .. .. .	"	6 8 0
Asafetida, coarse (hingra) .. .. .	"	21 0 0

N.B.—The tariff valuation apply to articles  
packed in containers of not less than 14 lbs.

29 (1) Cinematograph films, exposed— Exposed standard positive films, new or used— Feature films .. .. .	foot	0 7 0
Other films .. .. .	"	0 2 0
30 Cattle fish bone .. .. .	cwt.	4 7 0
Gamboge .. .. .	lb.	1 0 0
Vermilion from China .. .. .	"	2 8 0
30 (1) Alizarine, moist— (a) not exceeding 16 per cent .. .. .	cwt.	58 0 0
(b) over 16 per cent not exceeding 20 per cent .. .. .	"	72 4 0
(c) exceeding 20 per cent .. .. .	"	144 8 0
Alizarine, dry— (a) not exceeding 40 per cent .. .. .	lb.	2 2 0
(b) exceeding 40 per cent .. .. .	"	3 8 0
Congo red .. .. .	"	0 0 0
Coupling dyes of the naphthol group— (a) Naphthols .. .. .	"	3 0 0
(b) Rapid fast colours (rapid salts) .. .. .	"	6 9 0
(c) Bases .. .. .	"	2 8 0
(d) Other salts .. .. .	"	1 12 0
Vats— (a) Indigo .. .. .	"	1 8 0
(b) Carbazole blue .. .. .	"	2 10 0
(c) Other sorts— (i) Paste .. .. .	"	4 0 0
(ii) Powder .. .. .	"	17 0 0
Sulphur black .. .. .	"	0 4 3
Metanil yellow .. .. .	"	0 14 6
Aniline salts .. .. .	"	0 5 9
All others .. .. .	"	1 10 0

Item number in the First Schedule; names of articles.	Per	Tariff values. Rs. A. P.
31 Cassia oil, natural, from Ceylon, Straits, China, Japan and the Far East.	lb.	1 0 0
31 (1) Citronella oil, natural, from Ceylon, Straits, China, Japan and the Far East.	lb.	1 0 0
31 (2) Gajupatti oil, natural, from Ceylon, Straits, China, Japan and the Far East.	lb.	1 4 0
Peppermint oil, natural, from Ceylon, Straits, China, Japan and the Far East.	"	3 0 0
31 (4) Camphor, refined, other than powder.	lb.	1 6 0
Camphor, powder, other than synthetic.	"	0 14 0
Camphor, synthetic, tablets and slabs.	"	1 5 6
Camphor, synthetic, powder	"	6 13 6
31 (5) Perfumery—		
Gowla, husked and unhusked	cwt.	49 9 0
Kapurkachri (zedoary)	"	12 8 0
Patch leaves (pochouli)	"	16 0 0
Rosa-flowers, dried	"	19 8 0

SECTION VIII.

RUBBER AND ARTICLES MADE OF RUBBER.

39 (1) Cycle tyres (pneumatic) from Japan and the Far East.	dozen	10 0 0
Cycle tubes from Japan and the Far East.	"	3 4 0
Solid rubber tyres for carriages and rickshaws.	lb.	0 8 0

SECTION X.

PAPER AND ITS APPLICATIONS.

44 Packing and wrapping paper—		
Machine-glazed pressings	lb.	0 1 6
Manilla, machine-glazed or unglazed, and sulphite envelope.	"	0 1 6
Kraft and imitation kraft	"	0 1 6
44 (2) Printing paper, not on reels (excluding chrome, marble, flint, poster, stereo and art paper) in which the mechanical wood pulp amounts to not less than 70 per cent of the fibre content, glazed or unglazed, white or grey.	lb.	0 1 1
Straw boards (not lined)	cwt.	4 4 0
44 (6) Old newspaper in bales and bags	"	3 10 0

SECTION XI.

TEXTILE MATERIALS AND TEXTILE GOODS.

46 Silk, raw—		
Chinese—		
Waste products	lb.	1 8 0
Dapouin all kinds	"	2 4 0
Hand reeled	"	2 8 0
All other sorts	"	2 14 0
Japanese fixtures	"	2 12 0
46 (4) Hemp, raw and undressed	cwt.	10 8 0
50 (3) Coir fibre	"	3 12 0
Coir yarn	"	10 8 0

SECTION XII.

FOOTWEAR, HATS, UMBRELLAS AND PARASOLS; ARTICLES OF FASHION.

56 Umbrella ribs other than nickelled, brassed, fluted or metal tipped—		
Solid Flexus 23, 25 and 27 inches—		
From Japan	dozen sets of 8.	1 2 0
From other countries	"	2 2 0
Solids Flexus, 16, 19 and 21 inches—		
From Japan	dozen sets of 8.	0 13 0
Solids, 23, 25 and 27 inches—		
From Japan	dozen sets of 12.	1 3 0
From other countries	"	1 14 0
Solids, 16, 19 and 21 inches—		
From Japan	dozen sets of 8.	0 12 0
From other countries	"	1 0 0

SECTION XIII.

WARES OF STONE AND OF OTHER MINERAL MATERIALS; CERAMIC PRODUCTS; GLASS AND GLASSWARE.

60 Aerated water bottles, empty—		
Codd's pattern—		
Under 10 oz.	gross.	21 0 0
10 oz.	"	22 0 0
Over 10 oz.	"	24 0 0
Crown cork pattern—		
7 oz. and under	"	13 8 0
Over 7 oz. up to and including 10 oz.	"	14 0 0
Over 10 oz.	"	15 0 0
60 (3) Glass bangles—		
China—		
Nimnchi and pasalai	100 pairs.	2 0 0
Bracelet, Jadi and fancy, all kinds.	"	4 0 0
Bajawarakh, all kinds	"	6 0 0

Item number in the First Schedule; names of articles.

Item number in the First Schedule; names of articles.	Per	Tariff values. Rs. A. P.
63 (3) Glass bangles—cont.		
Japan—		
Resham or lustre, all colours—	dozen pairs.	0 1 1
Fancy (including all kinds of Vankwel or zigzag but excluding hexagonal bangles).	"	0 0 8
Fancy Hexagonal	"	0 0 6
All others	"	0 1 3
Hollow or tube, all colours	"	0 12 0
Sonerisada (golbala)—	"	
Containing gold in their composition.	"	0 1 6
All others	"	

SECTION XV.

BASE METALS AND ARTICLES MADE THEREFROM.

63 Iron or steel, old	cwt.	1 0 0
63 (4) Iron, pig	ton.	65 0 0
63 (16) Iron or Steel nails, and washers—		
Nails, rose and deck	cwt.	11 0 0
Nails, bullock and horse-shoe	"	37 8 0
Washers, black, structural	"	8 12 0
63 (28) Iron and Steel cans or drums—		
When imported containing kerosene and motor spirit, namely:—		
Cans, tinned, of four gallons capacity.	can.	0 6 0
Cans or drums, not tinned, of two gallons capacity—		
(a) with faucet caps	can or drum.	0 14 0
(b) ordinary	"	0 6 0
Drums of four gallons capacity—		
(a) with faucet caps	drum.	1 4 0
(b) ordinary	"	0 12 0
64 Copper, braziers, sheets, plates and sheathing.	cwt.	28 0 0
Copper, circles	"	32 0 0
Copper, foil or danksana, plain, white, 10 to 11 in. x 4 to 5 in.	hundred leaves.	1 1 0
Copper, foil or danksana, plain, coloured 10 to 11 in. x 4 to 5 in.	"	1 1 0
64 (1) Copper, old	cwt.	23 0 0
65 German silver including nickel silver, old.	"	23 0 0
66 Aluminium circles	lb.	0 8 6
Aluminium sheets, plain	"	0 8 0
70 Brass, patent or yellow metal, sheets and sheathing, weighing 1 lb. or above per square foot, and braziers, and plates.	cwt.	23 8 0
Brass, patent or yellow metal, circles weighing 1 lb. or above per square foot.	"	27 8 0
70 (1) Brass, patent or yellow metal (including gun-metal) ingots.	cwt.	17 0 0
Brass, patent or yellow metal (including gun-metal), old.	"	16 0 0
Copper, pigs, tiles, ingots, cakes, bricks and slabs.	"	24 0 0
Cupro-nickel bullet cases, old	"	30 0 0
Lead, pig	"	10 0 0
Quicksilver	lb.	2 4 0
71 Crown corks	gross.	0 8 0

SECTION XX.

MISCELLANEOUS GOODS AND PRODUCTS NOT ELSEWHERE INCLUDED.

52 (2) Celluloid bangles—		
(1) Plain, flat, with border or without border or grooved but excluding multiple borders or grooves—of width not over 1/2 inch but not under 1/4 inch.	dozen pairs.	0 9 0
(2) Rubber rings excluding coils	"	0 1 6
(3) Zigzag, all Colours	"	0 1 2
84 Bird-shot	cwt.	25 0 0

C. A. HENDERSON,  
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

APPOINTMENT.

Fort St. George, December 23, 1935.

No. 1.—Mr. P. R. J. Ross, Second Shift Engineer, to officiate as Superintendent, Divi Pumping Station, in addition to his own duties during the absence of Mr. H. C. Plunkett on leave or until further orders. This cancels the appointment of Mr. G. F. Plunkett, First Shift Engineer, as officiating Superintendent, Divi Pumping Station.

APPOINTMENTS AND LEAVE.

No. 2.—Mr. K. Gopala Ayyangar, General Superintendent, Public Works Workshops and Stores, Madras, on return from leave, to resume charge of the post of General Superintendent, Public Works Workshops and Stores, Madras.



No. 3.—Mr. D. Purnayya, Officiating General Superintendent, Public Works Workshops and Stores, Madras, leave on average pay for two months with effect from the date of relief by Mr. K. Gopala Ayyangar.

No. 4.—Mr. K. Subrahmanyam to continue to officiate as Junior Superintendent, Public Works Workshops and Stores, Madras, during the absence of Mr. D. Purnayya on leave.

APPOINTMENTS AND TRANSFER.

Fort St. George, December 27, 1935.

No. 5.—M.R.Ry. Rao Bahadur N. Govindaraja Ayyangar, B.A., B.E., Executive Engineer, South Presidency Division, to be Deputy Chief Engineer, P.W.D., General, Buildings and Roads, vice M.R.Ry. Rao Bahadur L. Venkatakrishna Ayyar, proceeding on deputation to the Central P.W.D.

No. 6.—Mr. C. L. Berg, Executive Engineer, from the North Arcot Division, Coimbatore Circle, to the charge of the South Presidency Division, Madras Circle.

No. 7.—M.R.Ry. O. R. Narayanaswami Ayyar, B.E., Assistant Executive Engineer, Tiruturaipundi subdivision, Vennar Division, to officiate as Executive Engineer, North Arcot Division, Coimbatore Circle, in relief of Mr. Berg.

NOTIFICATIONS.

Fort St. George, January 7, 1936.

No. 8.—The following notifications of the Government of India are republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

POSTS AND TELEGRAPHS BRANCH.

New Delhi, the 11th December 1935.

No. F.M.-116/35/Air.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that the following further amendment shall be made in the Indian Post Office Rules, 1933, namely:—

In rule 156 of the said rules, after the words 'Northern Ireland' the words 'the Irish Free State' shall be inserted.

No. F.M.(C)-103/34.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Indian Post Office Rules, 1933, namely:—

(1) In sub-rule (2) of rule 13 of the said rules, Note 3 shall be omitted.

(2) After sub-rule (6) of rule 44 of the said rules, the following sub-rule shall be added, namely:—

"(7) All classes of articles of the letter mail of which the whole or a part of the address side has been marked off into several divisions intended to receive successive addresses shall not be transmitted by post."

Fort St. George, January 7, 1936

(G.O. No. 50 W.)

No. 9.—

In exercise of the powers conferred by section 3 (1) of the Indian Electricity Act, 1910 (as amended), the Governor in Council is pleased to sanction the grant of the licence printed as an appendix to these proceedings to Messrs. The Gudivada Electric Supply Corporation, Limited, Madras, for the supply of electric energy in the area specified in clause 5 of the licence.

APPENDIX.

THE GUDIVADA ELECTRIC LICENCE, 1936.

LICENCE FOR THE SUPPLY OF ELECTRIC ENERGY GRANTED BY THE GOVERNMENT OF MADRAS UNDER THE INDIAN ELECTRICITY ACT, 1910.

Licence is hereby granted to the Gudivada Electric Supply Corporation, Limited, to supply electrical energy in the area with the powers and upon the terms and conditions all specified below:—

1. *Short title.*—This licence may be cited as "The Gudivada Electric Licence, 1936."

2. *Interpretation.*—This licence is to be read and construed as subject in all respects to the provisions of Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder; and the several words, terms and expressions, to which meanings are assigned by that

Act or any statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1897, shall have in this licence and the annexures thereto the same respective meanings, provided that in this licence:—

(1) The expression "The Act" shall mean the Indian Electricity Act, 1910, with statutory modifications thereof;

(2) The expression "The licensees" shall mean and include the Gudivada Electric Supply Corporation, Limited, and their permitted assigns;

(3) The expressions "First Annexure" "Second Annexure", and "Third Annexure", shall mean the first, second and third annexures to this licence respectively;

(4) The expression "deposited map" shall mean the plan showing the area of supply, or the streets or routes along which electric lines have compulsorily to be laid, all hereinafter specified, which has been deposited with the Government of Madras in pursuance of the rules under the Act, and which plan is signed for the purpose of identification by the Secretary to the Government of Madras in the Public Works and Labour Department and by the applicants under the name and style of the Gudivada Electric Supply Corporation, Limited.

(5) The expression "unit" shall mean the quantity of energy contained in a current of one thousand amperes flowing under electro-motive force of one volt during one hour.

(6) The expression "load factor" shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of licence.*—The date of the notification by the Government of Madras in the Fort St. George Gazette, that this licence has been granted is in this licence referred to as "the commencement of the licence."

4. *Security.*—(a) The period within which under clause 1 (a) of the schedule to the Act the licensees shall show that they have available capital of Rs. 50,000 (fifty thousand) in Government Promissory Notes or Deposited Securities and are in a position fully and efficiently to discharge the duties and obligations imposed upon them by this licence throughout the area of supply shall unless otherwise ordered by the Government of Madras under that clause be six months from the commencement of the licence.

(b) The period within which under clause 1 (b) of the schedule to the Act the licensees shall deposit security and the sum so to be deposited shall unless otherwise ordered by the Government of Madras be six months and rupees three thousand respectively.

5. *Area of supply.*—The area within which the supply of electric energy is authorized by this licence is the whole of the area contained within a circle of two miles radius from the junction of Venkateswarulu tank road and Pamarru road in Gudivada and more particularly delineated on the deposited map in white chain line.

6. *Purpose of supply.*—Subject to the provisions of this licence and the Act and the rules thereunder the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes.

Provided that the licensees shall not without adequate notice being served on them be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers due regard being had to the licensees' load factor.

Provided that no supply of energy shall be commenced until the licensees' works have been inspected by the Electrical Inspector of Government and passed by him in writing and until the Government of Madras have approved (i) the form of requisition to be made by the owners or occupiers of the premises for supply of energy, (ii) the form of written contract or agreement with the licensees agreeing to take a supply of energy and (iii) all miscellaneous charges incidental to or in connexion with such supply, and also until the Government have been duly notified of the amount of all retail rates actually to be charged to consumers for energy supplied for various purposes.

Provided further that every change in or addition to the rates shall be communicated to Government at least one month prior to its coming into force.

7. *Systems of supply.*—The systems to be adopted for the supply and transmission of electric energy under this licence are the following:—

(1) (a) A medium pressure alternating current 3-phase 4-wire supply at a pressure at the consumer's terminals of 400 volts (approximately) between phases and 230 volts between phase and neutral which shall be earthed at one point only on each separate distributing system and at a frequency of 50 complete periods per second.

(b) A high pressure alternating current three phase supply at a pressure of 11,000 volts between phases and a frequency of 50 complete periods per second.

(c) Any prospective consumer within the licensed area having a connected load of 150 horse power or more may, if desired, be supplied with electrical energy in bulk at high tension by Government direct provided that, in the opinion of Government, it will be economically possible to do so.

(d) The neutral points of the high pressure systems may, with the approval of the Government of Madras and the concurrence of the Telegraph authority and the railway authorities be connected to earth.

Provided always that it shall be lawful for the Government from time to time to issue, with due regard to the expense involved and to the effect upon the commercial prospects of the undertaking, regulations dealing with the above systems of supply or to authorize subject to such limitations and conditions as shall be prescribed in writing by the Government other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders, distributing mains and service lines may be over head or underground in whole or in part, and shall be erected, constructed and maintained by the licensees in strict conformity with the Act and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure without the sanction in writing of the Electric Inspector to Government in each case and subject to any conditions or limitations which the Electric Inspector to Government may prescribe.

(b) In the streets which may at any time hereafter be named in writing by the Government of Madras all electric lines shall be laid underground.

(c) Where the transmission or electric supply line crosses or runs along the routes of taboot, temple car or similar religious processions, the wires shall be laid underground or at such height as will allow of the free and safe passage of those processions.

(d) Posts for overhead lines shall not be erected without the previous permission of the Electrical Inspector in such portions of streets and thoroughfares where the clear width for vehicular traffic after the post is erected is less than 14 feet.

(e) In narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to make the wires inaccessible from every building.

(f) In any street or its direct continuation in which overhead electric lines are run, such lines shall except with the permission of the Electrical Inspector be run throughout on one side only.

(g) Where overhead mains carrying alternating current are used, due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuits due to inductive effects; the overhead wires shall be suitably transposed where necessary.

(h) For the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 20 lb. per square foot.

8. *Compulsory works.*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of the Government of Madras throughout such streets or parts of streets as are mentioned in the first annexure and as indicated in red on the deposited map. In the case of difference between the description in

the first annexure and as indicated on the deposited map, the latter shall prevail. The licensees shall commence to execute the works aforesaid within twelve months from the commencement of the licence and shall complete the same within three years thereof. The works aforesaid shall be in general accordance with the scheme mentioned in the third annexure and with such modifications as may be approved hereafter in writing by the Government of Madras.

(b) Further within twelve months of the receipt of the application and subject to the first proviso of clause VI (1) of the schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders, and distributing mains, as may be required to effect a supply to every applicant, village or community within the area having a demand of not less than 8,000 units per annum per mile of additional low tension line and 12,000 units per annum per mile of 11,000 volts line.

(c) In addition to the streets mentioned in the first annexure the licensees shall lay down further distributing mains to an aggregate length of one mile as may be directed by the Government of Madras within six months of the commencement of the supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Madras, the progress made during any portion of the said period of three years be unsatisfactory, the licence may be revoked and the security furnished as per clause 4 (b) above forfeited.

(e) The licensees shall submit reports to the Electric Inspector to Government every six months from the commencement of this licence until the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

9. *Generating station.*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensees shall be at liberty to generate from one generating station within the area of supply energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from a hydro-electric or other source having a generating station outside the area of this licence.

(c) *Transmission lines from generating stations.*—For the purpose of conveying and transmitting energy, the licensees may, after an order in writing has been made by the Government of Madras conferring upon them such of the powers referred to in section 51 of the Act as may be necessary, and upon obtaining the general approval required by section 18 of the Act, place aerial transmission lines from the generating station to one or more receiving stations. The alignment of the aerial transmission lines from the generating station and up to the one or more receiving stations shall be subject to the previous approval of the Chief Engineer for Electricity.

(d) The licensees shall employ a Resident Electrical Engineer in technical charge of the undertaking who in the opinion of the Government is qualified for the purpose.

10. *Breaking up of streets and railways and crossing of waterways.*—(a) The licensees are hereby specially authorized to open and break up the soil and pavement of the M. & S. M. Railway at such points and places and to such extent only as shall have been previously approved in writing by the Government after the licensees have notified the persons who are entitled to work the said railway and after all representations or objections received in accordance with any such notices received by the Government.

(b) The length of the trenches to be opened on any street at any one time and the period for which they may remain open shall be determined from time to time by the Government of Madras or the local authority by which such streets are repairable. When any street is crossed not more than half the width of such street shall without the specific authority in writing of the Government of Madras or the local authority as aforesaid be closed for traffic.

(c) The licensees are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

11. *Limits of prices to be charged in respect of supply of energy.*—(a) The prices to be charged by the licensees for energy supplied by them shall not exceed those stated in that behalf in the second annexure or in the case of a method of charge approved by the Government of Madras in accordance with clause X of the schedule to the Act, such maxima as the Government of Madras may fix on approving the method; nevertheless the licensees may enter into special contracts, subject to sections 22 and 23 of the Act, for the supply of energy.

(b) Should a supply of electrical energy in bulk become available at any future date from a Government power system the licensees shall obtain all their requirements from such a system or source of supply within twelve months from the date from which notice is given by Government that such supply is available.

(c) In the case where the energy is obtained from a Government power system, the licensees shall conform in re-sale rates and in conditions of working to such regulations as may be issued by the Government. If a bulk supply is obtained from a source, other than a Government power system, the licensees shall reduce the rates charged to consumers and also the maximum specified in the second annexure of this licence to such extent as may be directed by the Government.

12. *Continuity of service.*—It shall be the duty of the licensees to give to the nearest magistrate immediate and full information of any circumstances in which interruption of the supply may be apprehended as a result of civil commotion or disturbance of the public peace or any strike or lock-out of the nature specified in section 15 of the Trade Disputes Act, 1929.

13. *Purchase of undertaking.*—(a) The option of purchase given by section 7, sub-section (1), of the Act shall first be exercisable on the expiration of twenty years from the commencement of this licence and on the expiration of every subsequent period of seven years during the continuance of this licence. The percentage of the value to be determined in accordance with and for the purpose of sub-section (1) of section 7 of the Act of all lands, buildings, works, materials and plants of the licensees therein mentioned to be added under the second proviso of the sub-section to such value on account of compulsory purchase shall be twenty per centum.

(b) In accordance with section 3, sub-section (2), clause (d) (ii) of the Act, it is hereby expressly declared that the generating station within the area of supply belonging to the licensees and to be used in connexion with the undertaking, or if there is no generating station within the area of supply but energy is brought from a hydro-electric or other source, then in that case the one or more receiving and distributing stations to be used in connexion with the undertaking as also the unpaid balances if any of apparatus or wiring provided by the licensees on hire purchase shall form part of the undertaking for the purpose of purchase under section 5 or section 7 of the Act.

(c) During the period of notice prescribed in section 7 (4) of the Act, all extensions and outlays of money debitable to the capital account of the licensees shall be subject to the previous approval of the Government.

14. *Variations from the schedule to the Act.*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that clause IX of the schedule to the Act shall be excepted from incorporation in this licence.

15. *Assignment of licence.*—At any time after the commencement of the licence, the licensees may assign this licence or transfer the whole of their undertakings in respect of which this licence is granted (including all lands, building, works, materials and plant of the licensees) to a company formed or to be formed and registered in British India, having authority to take over the licence and the said undertaking as the case may be and to exercise the powers, and perform the obligations given to or imposed upon the licensees under this licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers and authorities, obligations and liabilities of the licensees shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid.

Provided—

(1) that a complete statement of the terms of the proposed assignment is placed before the Government of Madras and that no charge on account of premium or in the case of an undertaking not earning profits of goodwill shall be included in the terms of the assignment;

(2) that no assignment shall be made without the previous consent in writing of the Government of Madras.

16. *Revocation.*—If the licensees fail to comply with the provisions of any of the clauses hereof, the licence may be revoked.

FIRST ANNEXURE.  
COMPULSORY WORKS.

List of streets or parts of streets in which the licensees are to lay down suitable distributing mains for the purpose of supply of electrical energy—

- (1) Offices road from Taluk Office road junction to Adusumillivari road junction.
- (2) Nuzvid road up to milestone 22/3.
- (3) Adusumillivari road up to Railway station.
- (4) Venkateswaralu Tank road.
- (5) Pedda Bazaar road up to Majid street junction.
- (6) Venuturimillivari street.
- (7) Singarajuvari street.
- (8) Rajagopalam Garu street.
- (9) Kazavari Tank road.
- (10) Pamarru road up to Vishnu Temple street.

SECOND ANNEXURE.  
MAXIMUM CHARGES.

1. *Domestic supply*—

(a) Lights, fans and small apparatus on one metered circuit—7 annas per unit. This tariff is subject to a monthly minimum of Rs. 2 per service.

(b) Heating and cooking connected to a separate circuit and metered separately—Same as for power.

2. *Bazaar lights.*—Rs. 2-8-0 per month for a lamp of a capacity of 40 watts burning for not more than 5 hours per day between 5 p.m. and 11 p.m. For lamps burning more hours or of larger wattages, proportionate rates.

3. *Power between the hours of 10 p.m. to 6 p.m.*  
For the first 2,000 units per mensem, 2 annas per unit.

For the next 3,000 units per mensem, 1-5 annas per unit.

For the rest units per mensem, 1-25 annas per unit.

For power used between the hours of 6 p.m. and 10 p.m., a surcharge up to 25 per cent may be permitted.

4. *Small power, lights and fans.*—A rate of 3 annas per unit subject to a minimum monthly consumption of 500 units.

THIRD ANNEXURE.

The generating plant shall consist of at least two units aggregating not less than 100 k.w. capacity.

ACQUISITION OF LANDS.

Fort St. George, December 18, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0-045 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating bodi No. 5 under No. 3. Chinnapuram branch; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Bhogireddipalli village.

Ryoti, dry, B.S. No. 198-2 part, T.S. No. 138 B, belonging to Sri Venugopalaswami Varu by trustee Pingali Lakshminipati, bounded on the north by B.S. No. 198-1 part, T.S. No. 138 A-2; east by B.S. No. 198-2 part; south by B.S. No. 198-2 part; west by B.S. No. 198-2 part, T.S. No. 138 C; west by B.S. No. 198-2 part.

ACRE.

0-045

NOTE.—The Zamindar of Divarakota estate is the molvava oiaa.

Fort St. George, December 14, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0.63 of an acre, be the same a little more or less, are needed for a public purpose, to wit, for raising and strengthening the banks of Virasholanar; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Mannargudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Revenue Divisional Officer, Mannargudi, and may be inspected at any time during office hours.

Tanjore district, Tiruturaipundi taluk, No. 29. Tholudur village.

Table with 2 columns: Description of land parcels and Approximate extent in acres. Includes entries for Government, wet, No. 1-2 A, 1-3 A, 1-3 B, 3-1 A, 3-1 B, 3-2 A, 3-2 B, 3-2 C, 3-2 D, 3-2 E, 3-2 F, 3-2 G, 3-2 H, 3-2 I, 3-2 J, 3-2 K, 3-2 L, 3-2 M, 3-2 N, 3-2 O, 3-2 P, 3-2 Q, 3-2 R, 3-2 S, 3-2 T, 3-2 U, 3-2 V, 3-2 W, 3-2 X, 3-2 Y, 3-2 Z, 3-2 AA, 3-2 AB, 3-2 AC, 3-2 AD, 3-2 AE, 3-2 AF, 3-2 AG, 3-2 AH, 3-2 AI, 3-2 AJ, 3-2 AK, 3-2 AL, 3-2 AM, 3-2 AN, 3-2 AO, 3-2 AP, 3-2 AQ, 3-2 AR, 3-2 AS, 3-2 AT, 3-2 AU, 3-2 AV, 3-2 AW, 3-2 AX, 3-2 AY, 3-2 AZ, 3-2 BA, 3-2 BB, 3-2 BC, 3-2 BD, 3-2 BE, 3-2 BF, 3-2 BG, 3-2 BH, 3-2 BI, 3-2 BJ, 3-2 BK, 3-2 BL, 3-2 BM, 3-2 BN, 3-2 BO, 3-2 BP, 3-2 BQ, 3-2 BR, 3-2 BS, 3-2 BT, 3-2 BU, 3-2 BV, 3-2 BW, 3-2 BX, 3-2 BY, 3-2 BZ, 3-2 CA, 3-2 CB, 3-2 CC, 3-2 CD, 3-2 CE, 3-2 CF, 3-2 CG, 3-2 CH, 3-2 CI, 3-2 CJ, 3-2 CK, 3-2 CL, 3-2 CM, 3-2 CN, 3-2 CO, 3-2 CP, 3-2 CQ, 3-2 CR, 3-2 CS, 3-2 CT, 3-2 CU, 3-2 CV, 3-2 CW, 3-2 CX, 3-2 CY, 3-2 CZ, 3-2 DA, 3-2 DB, 3-2 DC, 3-2 DD, 3-2 DE, 3-2 DF, 3-2 DG, 3-2 DH, 3-2 DI, 3-2 DJ, 3-2 DK, 3-2 DL, 3-2 DM, 3-2 DN, 3-2 DO, 3-2 DP, 3-2 DQ, 3-2 DR, 3-2 DS, 3-2 DT, 3-2 DU, 3-2 DV, 3-2 DW, 3-2 DX, 3-2 DY, 3-2 DZ, 3-2 EA, 3-2 EB, 3-2 EC, 3-2 ED, 3-2 EE, 3-2 EF, 3-2 EG, 3-2 EH, 3-2 EI, 3-2 EJ, 3-2 EK, 3-2 EL, 3-2 EM, 3-2 EN, 3-2 EO, 3-2 EP, 3-2 EQ, 3-2 ER, 3-2 ES, 3-2 ET, 3-2 EU, 3-2 EV, 3-2 EW, 3-2 EX, 3-2 EY, 3-2 EZ, 3-2 FA, 3-2 FB, 3-2 FC, 3-2 FD, 3-2 FE, 3-2 FF, 3-2 FG, 3-2 FH, 3-2 FI, 3-2 FJ, 3-2 FK, 3-2 FL, 3-2 FM, 3-2 FN, 3-2 FO, 3-2 FP, 3-2 FQ, 3-2 FR, 3-2 FS, 3-2 FT, 3-2 FU, 3-2 FV, 3-2 FW, 3-2 FX, 3-2 FY, 3-2 FZ, 3-2 GA, 3-2 GB, 3-2 GC, 3-2 GD, 3-2 GE, 3-2 GF, 3-2 GG, 3-2 GH, 3-2 GI, 3-2 GJ, 3-2 GK, 3-2 GL, 3-2 GM, 3-2 GN, 3-2 GO, 3-2 GP, 3-2 GQ, 3-2 GR, 3-2 GS, 3-2 GT, 3-2 GU, 3-2 GV, 3-2 GW, 3-2 GX, 3-2 GY, 3-2 GZ, 3-2 HA, 3-2 HB, 3-2 HC, 3-2 HD, 3-2 HE, 3-2 HF, 3-2 HG, 3-2 HH, 3-2 HI, 3-2 HJ, 3-2 HK, 3-2 HL, 3-2 HM, 3-2 HN, 3-2 HO, 3-2 HP, 3-2 HQ, 3-2 HR, 3-2 HS, 3-2 HT, 3-2 HU, 3-2 HV, 3-2 HW, 3-2 HX, 3-2 HY, 3-2 HZ, 3-2 IA, 3-2 IB, 3-2 IC, 3-2 ID, 3-2 IE, 3-2 IF, 3-2 IG, 3-2 IH, 3-2 II, 3-2 IJ, 3-2 IK, 3-2 IL, 3-2 IM, 3-2 IN, 3-2 IO, 3-2 IP, 3-2 IQ, 3-2 IR, 3-2 IS, 3-2 IT, 3-2 IU, 3-2 IV, 3-2 IW, 3-2 IX, 3-2 IY, 3-2 IZ, 3-2 JA, 3-2 JB, 3-2 JC, 3-2 JD, 3-2 JE, 3-2 JF, 3-2 JG, 3-2 JH, 3-2 JI, 3-2 JJ, 3-2 JK, 3-2 JL, 3-2 JM, 3-2 JN, 3-2 JO, 3-2 JP, 3-2 JQ, 3-2 JR, 3-2 JS, 3-2 JT, 3-2 JU, 3-2 JV, 3-2 JW, 3-2 JX, 3-2 JY, 3-2 JZ, 3-2 KA, 3-2 KB, 3-2 KC, 3-2 KD, 3-2 KE, 3-2 KF, 3-2 KG, 3-2 KH, 3-2 KI, 3-2 KJ, 3-2 KK, 3-2 KL, 3-2 KM, 3-2 KN, 3-2 KO, 3-2 KP, 3-2 KQ, 3-2 KR, 3-2 KS, 3-2 KT, 3-2 KU, 3-2 KV, 3-2 KW, 3-2 KX, 3-2 KY, 3-2 KZ, 3-2 LA, 3-2 LB, 3-2 LC, 3-2 LD, 3-2 LE, 3-2 LF, 3-2 LG, 3-2 LH, 3-2 LI, 3-2 LJ, 3-2 LK, 3-2 LL, 3-2 LM, 3-2 LN, 3-2 LO, 3-2 LP, 3-2 LQ, 3-2 LR, 3-2 LS, 3-2 LT, 3-2 LU, 3-2 LV, 3-2 LW, 3-2 LX, 3-2 LY, 3-2 LZ, 3-2 MA, 3-2 MB, 3-2 MC, 3-2 MD, 3-2 ME, 3-2 MF, 3-2 MG, 3-2 MH, 3-2 MI, 3-2 MJ, 3-2 MK, 3-2 ML, 3-2 MN, 3-2 MO, 3-2 MP, 3-2 MQ, 3-2 MR, 3-2 MS, 3-2 MT, 3-2 MU, 3-2 MV, 3-2 MW, 3-2 MX, 3-2 MY, 3-2 MZ, 3-2 NA, 3-2 NB, 3-2 NC, 3-2 ND, 3-2 NE, 3-2 NF, 3-2 NG, 3-2 NH, 3-2 NI, 3-2 NJ, 3-2 NK, 3-2 NL, 3-2 NM, 3-2 NN, 3-2 NO, 3-2 NP, 3-2 NQ, 3-2 NR, 3-2 NS, 3-2 NT, 3-2 NU, 3-2 NV, 3-2 NW, 3-2 NX, 3-2 NY, 3-2 NZ, 3-2 OA, 3-2 OB, 3-2 OC, 3-2 OD, 3-2 OE, 3-2 OF, 3-2 OG, 3-2 OH, 3-2 OI, 3-2 OJ, 3-2 OK, 3-2 OL, 3-2 OM, 3-2 ON, 3-2 OO, 3-2 OP, 3-2 OQ, 3-2 OR, 3-2 OS, 3-2 OT, 3-2 OU, 3-2 OV, 3-2 OW, 3-2 OX, 3-2 OY, 3-2 OZ, 3-2 PA, 3-2 PB, 3-2 PC, 3-2 PD, 3-2 PE, 3-2 PF, 3-2 PG, 3-2 PH, 3-2 PI, 3-2 PJ, 3-2 PK, 3-2 PL, 3-2 PM, 3-2 PN, 3-2 PO, 3-2 PP, 3-2 PQ, 3-2 PR, 3-2 PS, 3-2 PT, 3-2 PU, 3-2 PV, 3-2 PW, 3-2 PX, 3-2 PY, 3-2 PZ, 3-2 QA, 3-2 QB, 3-2 QC, 3-2 QD, 3-2 QE, 3-2 QF, 3-2 QG, 3-2 QH, 3-2 QI, 3-2 QJ, 3-2 QK, 3-2 QL, 3-2 QM, 3-2 QN, 3-2 QO, 3-2 QP, 3-2 QQ, 3-2 QR, 3-2 QS, 3-2 QT, 3-2 QU, 3-2 QV, 3-2 QW, 3-2 QX, 3-2 QY, 3-2 QZ, 3-2 RA, 3-2 RB, 3-2 RC, 3-2 RD, 3-2 RE, 3-2 RF, 3-2 RG, 3-2 RH, 3-2 RI, 3-2 RJ, 3-2 RK, 3-2 RL, 3-2 RM, 3-2 RN, 3-2 RO, 3-2 RP, 3-2 RQ, 3-2 RR, 3-2 RS, 3-2 RT, 3-2 RU, 3-2 RV, 3-2 RW, 3-2 RX, 3-2 RY, 3-2 RZ, 3-2 SA, 3-2 SB, 3-2 SC, 3-2 SD, 3-2 SE, 3-2 SF, 3-2 SG, 3-2 SH, 3-2 SI, 3-2 SJ, 3-2 SK, 3-2 SL, 3-2 SM, 3-2 SN, 3-2 SO, 3-2 SP, 3-2 SQ, 3-2 SR, 3-2 SS, 3-2 ST, 3-2 SU, 3-2 SV, 3-2 SW, 3-2 SX, 3-2 SY, 3-2 SZ, 3-2 TA, 3-2 TB, 3-2 TC, 3-2 TD, 3-2 TE, 3-2 TF, 3-2 TG, 3-2 TH, 3-2 TI, 3-2 TJ, 3-2 TK, 3-2 TL, 3-2 TM, 3-2 TN, 3-2 TO, 3-2 TP, 3-2 TQ, 3-2 TR, 3-2 TS, 3-2 TT, 3-2 TU, 3-2 TV, 3-2 TW, 3-2 TX, 3-2 TY, 3-2 TZ, 3-2 UA, 3-2 UB, 3-2 UC, 3-2 UD, 3-2 UE, 3-2 UF, 3-2 UG, 3-2 UH, 3-2 UI, 3-2 UJ, 3-2 UK, 3-2 UL, 3-2 UM, 3-2 UN, 3-2 UO, 3-2 UP, 3-2 UQ, 3-2 UR, 3-2 US, 3-2 UT, 3-2 UY, 3-2 UZ, 3-2 VA, 3-2 VB, 3-2 VC, 3-2 VD, 3-2 VE, 3-2 VF, 3-2 VG, 3-2 VH, 3-2 VI, 3-2 VJ, 3-2 VK, 3-2 VL, 3-2 VM, 3-2 VN, 3-2 VO, 3-2 VP, 3-2 VQ, 3-2 VR, 3-2 VS, 3-2 VT, 3-2 VU, 3-2 VV, 3-2 VW, 3-2 VX, 3-2 VY, 3-2 VZ, 3-2 WA, 3-2 WB, 3-2 WC, 3-2 WD, 3-2 WE, 3-2 WF, 3-2 WG, 3-2 WH, 3-2 WI, 3-2 WJ, 3-2 WK, 3-2 WL, 3-2 WM, 3-2 WN, 3-2 WO, 3-2 WP, 3-2 WQ, 3-2 WR, 3-2 WS, 3-2 WT, 3-2 WY, 3-2 WZ, 3-2 XA, 3-2 XB, 3-2 XC, 3-2 XD, 3-2 XE, 3-2 XF, 3-2 XG, 3-2 XH, 3-2 XI, 3-2 XJ, 3-2 XK, 3-2 XL, 3-2 XM, 3-2 XN, 3-2 XO, 3-2 XP, 3-2 XQ, 3-2 XR, 3-2 XS, 3-2 XT, 3-2 XU, 3-2 XV, 3-2 XW, 3-2 XX, 3-2 XY, 3-2 XZ, 3-2 YA, 3-2 YB, 3-2 YC, 3-2 YD, 3-2 YE, 3-2 YF, 3-2 YG, 3-2 YH, 3-2 YI, 3-2 YJ, 3-2 YK, 3-2 YL, 3-2 YM, 3-2 YN, 3-2 YO, 3-2 YP, 3-2 YQ, 3-2 YR, 3-2 YS, 3-2 YT, 3-2 YU, 3-2 YV, 3-2 YW, 3-2 YX, 3-2 YY, 3-2 YZ, 3-2 ZA, 3-2 ZB, 3-2 ZC, 3-2 ZD, 3-2 ZE, 3-2 ZF, 3-2 ZG, 3-2 ZH, 3-2 ZI, 3-2 ZJ, 3-2 ZK, 3-2 ZL, 3-2 ZM, 3-2 ZN, 3-2 ZO, 3-2 ZP, 3-2 ZQ, 3-2 ZR, 3-2 ZS, 3-2 ZT, 3-2 ZU, 3-2 ZV, 3-2 ZW, 3-2 ZX, 3-2 ZY, 3-2 ZZ.

Fort St. George, December 23, 1935.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the construction of a telephone hut, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Kumbakonam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the arable land specified below.

Tanjore district, Papanasam taluk, No. 69. Kottaiyur village.

Table with 2 columns: Description of land parcels and Approximate extent in acres. Includes entry for Government, dry, R.S. No. 306-1 B part, pattadar No. 197. Tanjore palace estate, Receiver for the 31st defendant T. N. Kalidasa Ayyar, bounded on the north and east by R.S. Nos. 115 and 306-1 B part; south and west by R.S. No. 306-1 B part.

Fort St. George, January 3, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for the field channels of the Cauvery-Mettur Project, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council authorizes the Special Deputy Collector No. 1, Tanjore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to this case.

Tanjore district, Pattukkottai taluk, No. 146. Zamin Siramalkudi village.

Table with 2 columns: Description of land parcels and Approximate extent in acres. Includes entries for Zamin, manavari, T.S. No. 156-9 B, R.S. No. 156-9 part, iruvaramdar Q. Viran Pariyari, bounded on the north by No. 157-3 C; east by No. 167-1 A & 1 B; south by No. 148, Palaji Agraharam; west by No. 150-9 A; Ryoti, dry, T.S. No. 166-1 F, R.S. No. 166-1 part, kudi-varamdar G. Kasinatha Tevan, melvaramdar Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 165-3 B; east by No. 166-4 A; south by No. 166-1 C; west by No. 166-1 A; Ryoti, dry, T.S. No. 166-1 G, R.S. No. 166-1 part, kudi-varamdar and melvaramdar same as in T.S. No. 166-1 F, bounded on the north by No. 166-1 C; east by No. 166-1 E; south by No. 166-3 B; west by No. 166-1 D; Ryoti, dry, T.S. No. 166-3 B, R.S. No. 166-3 part, kudi-varamdar S. Samithoral Tevan, melvaramdar same as in T.S. No. 166-1 F, bounded on the north by No. 166-1 G; east by No. 166-3 C; south by No. 166-3 A; west by No. 167-1 A; Ryoti, dry, T.S. No. 166-4 A, R.S. No. 166-4 part, kudi-varamdar S. Samithoral Tevan, melvaramdar same as in T.S. No. 166-1 F, bounded on the north by No. 166-3 B; east by No. 166-4 B; south by No. 166-4 C; west by No. 166-1 F; Zamin, ryoti, manavari, T.S. No. 158-3 B, R.S. No. 158-3 part, iruvaramdar Sri Ulagaanthaswami, represented by trustee Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 158-2 B; east by No. 158-3 C; south by No. 160-1 F & 4 A; west by No. 163-3 A; Zamin, ryoti, manavari, T.S. No. 158-2 B, R.S. No. 158-2 part, iruvaramdar and trustee same as in T.S. No. 158-3 B, bounded on the north by No. 151-2; east by No. 158-2 C; south by No. 158-3 B; west by No. 158-2 A; Zamin, ryoti, dry, T.S. No. 151-2, R.S. No. 151-2 part, iruvaramdar Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 152-1, 2 & 3; east by No. 151-3; south by Nos. 158-3 B and 151-1; west by Nos. 151-1 and 154-1; Zamin, ryoti, dry, T.S. No. 152-2, R.S. No. 152-2 part, iruvaramdar Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 151, Karappagadu; east by No. 152-3; south by No. 161-2; west by No. 152-1; Zamin, manavari, P.S. No. 151-1, R.S. No. 151-1 part, iruvaramdar Sri Vijaya Pattabiramaswami, represented by trustee Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 153; east by No. 151-2; south by No. 154-2; west by No. 148, Parasramanandal; Ryoti, dry, T.S. No. 173-1 D, R.S. No. 173-1 part, kudi-varamdar Srinivasa Tevan, melvaramdar Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 173-1 B; east by No. 173-3; south by No. 173-2 B; west by No. 173-1 A; Ryoti, dry, T.S. No. 173-2 B, R.S. No. 173-2 part, kudi-varamdar Kanakasabai Tevan, melvaramdar same as in T.S. No. 169-1 F, bounded on the north by No. 173-1 D; east by No. 173-3; south by No. 198-1 A; west by No. 173-2 A; Ryoti, dry, T.S. No. 198-1 A, R.S. No. 198-1 part, kudi-varamdar Govindaswami Tevan, melvaramdar same as in T.S. No. 160-1 F, bounded on the north by No. 173-2 B & 3; east by No. 198-4 B; south and west by No. 198-1 B; Ryoti, dry, T.S. No. 198-4 B, R.S. No. 198-4 part, kudi-varamdar Govindaswami Tevan, melvaramdar same as in T.S. No. 160-1 F, bounded on the north by No. 193-4 A; east by No. 198-5 B & 4 A; south by No. 198-4 C; west by No. 198-1 A & 4 C; Ryoti, dry, T.S. No. 198-5 B, R.S. No. 198-5 part, kudi-varamdar Govindaswami Tevan, melvaramdar same as in T.S. No. 160-1 F, bounded on the north by No. 193-5 A; east by No. 198-5 A & 7 B; south by No. 198-5 C; west by No. 198-4 B & 5 C; Ryoti, dry, T.S. No. 193-7 B, R.S. No. 193-7 part, kudi-varamdar Srinivasa Tevan, melvaramdar same as in T.S. No. 160-1 F, bounded on the north by No. 198-7 A; east by No. 198-7 C & 5 B; Ryoti, dry, T.S. No. 197-0 B, R.S. No. 197-0 part, kudi-varamdar Dharmaalinga Tevan and Samidoral Tevan, melvaramdar same as in T.S. No. 166-1 F, bounded on the north and east by No. 197-9 A; west by No. 197-9 A; south by Nos. 196-1 A & 2 A; Ryoti, dry, T.S. No. 193-2 A, R.S. No. 193-2 part, kudi-varamdar Rangaswami Tevan, melvaramdar same as in T.S. No. 168-1 F, bounded on the north by No. 193-1 A & 1 B; east by No. 193-4 B; south by No. 193-2 B; west by No. 196; Ryoti, dry, T.S. No. 193-4 B, R.S. No. 193-4 part, kudi-varamdar minors Ramachandra Tevan, Chidambara Tevan, guardian Kannammal and Govindaswami Tevan, bounded on the north by No. 193-1 B; east by No. 166-1 F, bounded on the north by No. 193-4 B; east by No. 193-4 C; south by No. 193-4 C; Ryoti, dry, T.S. No. 194-3 A, R.S. No. 194-3 part, iruvaramdar Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 193-4 A & 4 B; east and south by No. 194-3 B; west by No. 194-2 A & 4 B; Ryoti, dry, T.S. No. 194-2 A, R.S. No. 194-2 part, kudi-varamdar Sri Kallanman, represented by trustee Serval Vijaya Raghunatha Balaji Rajukkannu alias Kanakasabai Gopalar, Zamindar of Madukur, bounded on the north by No. 166-1 F, bounded on the north by No. 194-3 A; east by No. 194-3 A; south by No. 194-2 B; west by No. 192-3; Ryoti, dry, T.S. No. 194-1 A, R.S. No. 194-1 part, kudi-varamdar Govindaswami Tevan and Kanakasabai Tevan, melvaramdar same as in T.S. No. 166-1 F, bounded on the north by No. 193-3; east by No. 194-1 B and No. 147, Raghurama-samudram; west by No. 193.



Inam, dry, T.S. No. 3-8 B, R.S. No. 3-8 part, Iruvaramdar <i>et. Perichi Pariyari</i> , bounded on the north by No. 3-7 B; east by No. 4-4; south by No. 3-9 B; west by No. 3-8 A.	0-01
Inam, dry, T.S. No. 3-9 B, R.S. No. 3-9 part, Iruvaramdar <i>et. Perichi Pariyari</i> , bounded on the north by No. 3-8 B; east by No. 4-4; south by No. 3-9 C; west by No. 3-9 A.	0-03
Inam, dry, T.S. No. 14-5 A, R.S. No. 14-5 part, Iruvaramdar <i>et. Ramaswami Ambalagan</i> , bounded on the north by No. 9; east by No. 14-6 A; south by No. 14-5 B; west by No. 14-1 A.	0-02
Inam, dry, T.S. No. 14-8 A, R.S. No. 14-8 part, Iruvaramdar <i>et. Rangaswami Ambalagan</i> , bounded on the north by No. 9; east by No. 13-1 A; south by No. 14-6 B; west by No. 14-5 A.	0-05
Inam, wet, T.S. No. 14-1 A, R.S. No. 14-1 part, Iruvaramdar <i>et. Vyrappan Ambalagan</i> , bounded on the north by No. 9; east by No. 14-5 A; south by No. 14-1 B; west by No. 15-7 A.	0-04
Inam, wet, T.S. No. 15-7 A, R.S. No. 15-7 part, Iruvaramdar <i>et. Ramaswami Ambalagan</i> , bounded on the north by No. 2; east by No. 14-1 A; south by No. 15-7 B; west by No. 15-6 A.	0-03
Inam, wet, T.S. No. 1-4 C, R.S. No. 1-4 part, Iruvaramdar <i>S. Pichu Ayyar and Lakshmi Ammal</i> , bounded on the north by No. 1-4 A; east by No. 2-3; south by No. 1-6 B; west by No. 1-4 B.	0-01
Inam, wet, T.S. No. 1-6 B, R.S. No. 1-6 part, Iruvaramdar <i>Gopala Ayyangar</i> , bounded on the north by No. 1-4 C; east by No. 2-3; south by No. 15-6 A; west by No. 1-6 A.	0-03
Inam, dry, T.S. No. 13-1 A, R.S. No. 13-1 part, Iruvaramdar <i>et. Krishnamurti Ayyar</i> , bounded on the north by No. 9; east by No. 13-1 B; south by No. 13-5 B; west by No. 14-0 A, 6 B, 7 & 8.	0-06
Inam, dry, T.S. No. 13-5 B, R.S. No. 13-5 part, Iruvaramdar <i>S. V. R. B. R. Kanakasabai Gopalar, Zamindar of Madukur</i> , bounded on the north by No. 13-1 A & 5 C; east by No. 13-5 C, 8 B; south and west by No. 13-5 A.	0-02
Inam, dry, T.S. No. 13-8 B, R.S. No. 13-8 part, Iruvaramdar <i>Thayya Ammal</i> , bounded on the north and east by No. 13-8 A; south by No. 13-9 B; west by No. 13-8 C & 5 B.	0-06
Inam, dry, T.S. No. 13-9 B, R.S. No. 13-9 part, Iruvaramdar <i>Nateea Sastrigal</i> , bounded on the north by No. 13-8 B & 4; east by No. 13-9 C; south by No. 13-9 A & 1 B; west by No. 13-9 A.	0-04
Inam, dry, T.S. No. 19-1 B, R.S. No. 19-1 part, Iruvaramdar <i>Thayyu Ammal</i> , bounded on the north by No. 13-9 B; east by No. 19-1 C; south by No. 19-2 B; west by No. 19-1 A.	0-03
Inam, dry, T.S. No. 19-2 B, R.S. No. 19-2 part, Iruvaramdar <i>et. Krishnamurti Ayyar</i> , bounded on the north by No. 19-1 B; east by No. 19-2 C; south by No. 19-5 B; west by No. 19-2 A.	0-03
Inam, dry, T.S. No. 19-6 B, R.S. No. 19-6 part, Iruvaramdar <i>et. Gopala Ayyangar</i> , bounded on the north by No. 19-2 B; east by No. 19-7; south by No. 19-5 B; west by No. 19-6 A.	0-03
Inam, dry, T.S. No. 19-5 B, R.S. No. 19-5 part, Iruvaramdar <i>Ponnaswami Ayyar and Vellayan Chetti</i> , bounded on the north by No. 19-6 B & 5 C; east by No. 19-5 C & 9; south by Nos. 19-5 A and 23-1 B; west by No. 19-5 A.	0-04
Inam, dry, T.S. No. 23-1 B, R.S. No. 23-1 part, Iruvaramdar <i>Chakravarthi Ayyangar</i> , bounded on the north by No. 19-5 B; east by No. 23-1 C; south by No. 23-7 A; west by No. 23-1 A.	0-03
Inam, dry, T.S. No. 23-7 A, R.S. No. 23-7 part, Iruvaramdar <i>Rangaswami Tevan</i> , bounded on the north by No. 23-1 B; east by No. 23-7 B; south by No. 23-8 A; west by No. 23-6 & 9.	0-03
Inam, dry, T.S. No. 23-8 A, R.S. No. 23-8 part, Iruvaramdar <i>Thayya Ammal</i> , bounded on the north by No. 23-7 A; east by No. 23-8 B; south by No. 23-13 B; west by No. 23-9 & 11.	0-03
Inam, dry, T.S. No. 23-13 B, R.S. No. 23-13 part, Iruvaramdar <i>Chakrapani Ayyar and Akamelu Ammal</i> , bounded on the north by No. 23-8 A & 5 B; east by Nos. 22 and 37-1 A & 1 B; south by No. 23-13 A; west by No. 23-13 A & 11.	0-06
Inam, dry, T.S. No. 37-1 B, R.S. No. 37-1 part, Iruvaramdar <i>Chakravarthi Ayyangar</i> , bounded on the north by No. 37-1 A; east by No. 37-3 A; south by No. 37-1 C & 2 B; west by Nos. 37-1 C and 23-13 B.	0-05
Inam, dry, T.S. No. 37-2 B, R.S. No. 37-2 part, Iruvaramdar <i>Ponnaswami Ayyar</i> , bounded on the north by No. 37-1 B; east by No. 37-3 B; south and west by No. 37-2 A.	0-003
Inam, dry, T.S. No. 37-3 B, R.S. No. 37-3 part, Iruvaramdar <i>et. Ramudu Chetti</i> , bounded on the north by No. 37-3 A; east by No. 44; south by No. 37-3 C; west by No. 37-2 B.	0-12
Inam, dry, T.S. No. 45-3 B, R.S. No. 45-3 part, Iruvaramdar <i>Chakravarthi Ayyangar</i> , bounded on the north by No. 146. Siramelkudi; east by No. 45-4; south by No. 45-3 A & 6 A; west by No. 45-1 A & 3 A.	0-08
Inam, dry, T.S. No. 45-6 A, R.S. No. 45-6 part, Iruvaramdar <i>et. Krishnamurti Ayyar</i> , bounded on the north by No. 45-3 B, 4 & 5; east by No. 46-5 B; south and west by No. 45-6 B.	0-05
Inam, dry, T.S. No. 46-5 B, R.S. No. 46-5 part, Iruvaramdar <i>Chakrapani Ayyar</i> , bounded on the north by No. 46-5 A; east by No. 46-4 B; south by No. 46-5 C; west by No. 46-5 A.	0-03
Inam, dry, T.S. No. 46-4 B, R.S. No. 46-4 part, Iruvaramdar <i>et. Ramaswami Ambalagan</i> , bounded on the north by No. 46-4 A; east by No. 46-7; south by No. 46-4 C & 6 B; west by No. 46-4 C & 6 B.	0-06

Inam, dry, T.S. No. 46-8 B, R.S. No. 46-8 part, Iruvaramdar <i>S. Madhava Charigar, K. Chakrapani Ayyar, Natesa Sastrigal, L. Krishnamurti Ayyar, et. Madhava Charigar, et. Parthasarathi Ayyangar, et. Ramaswami Ayyar, Teyya Ammal, et. Akamelu Ammal, et. Lakshmi Ammal, et. Krishnamurti Ayyangar, et. Gopala Ammal, et. Chakra varthi Ayyangar, et. Ponnaswami Ayyangar, et. Badravi Ayyangar, et. Ramaswami Chetti, et. Venkatrama Ayyar, et. Vyrappan Ambalagan, et. Ramaswami Ambalagan, et. Rangaswami Ayyar, et. Ramaswami Ambalagan, et. Ramayya Ambalagan, et. Kamalan Pariyari and B. Ramayya Chetti</i> , bounded on the north by No. 46-4 B & 7; east by No. 46-4 B & 7; south by No. 47; west by No. 46-8 A.	0-04
Total	1-253

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for the field channels of the Cauvery-Mettur Project, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector No. I, Tanjore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to this case.

Tanjore district; Pattukkottai taluk, No. 151. Inam Karappangadu village.

Inam, manavari, T.S. No. 130-12 B, R.S. No. 130-12 part, Iruvaramdar <i>et. Thiruvashi Ayyangar</i> , bounded on the north by No. 130-11 B; east by No. 130-13 A; south by No. 146. Siramelkudi; west by No. 130-12 A.	0-02
Inam, manavari, T.S. No. 130-11 B, R.S. No. 130-11 part, Iruvaramdar <i>et. Swami Ayyangar</i> , bounded on the north by No. 130-11 A; east by No. 130-13 A; south by No. 130-12 B; west by No. 130-11 A.	0-0065
Inam, manavari, T.S. No. 130-13 A, R.S. No. 130-13 part, Iruvaramdar <i>K. A. S. Varadachariyar</i> , bounded on the north by No. 130-9 B & 9 C; east by No. 130-13 B; south by No. 146. Siramelkudi; west by No. 130-11 B & 12 B.	0-11
Inam, dry, T.S. No. 130-9 B, R.S. No. 130-9 part, Iruvaramdar <i>et. Sivagani, mortgagee et. Varadachariyar</i> , bounded on the north by No. 130-7 A & 7 B; east by No. 130-9 C; south by No. 130-9 A & 13 A; west by No. 130-9 A, 10 A & 13 B.	0-05
Inam, dry, T.S. No. 130-10 B, R.S. No. 130-10 part, Iruvaramdar <i>et. Sadagopa Ayyangar</i> , bounded on the north by No. 130-10 A; east by No. 130-9 B; south by No. 130-10 C; west by No. 129-7 B.	0-03
Inam, dry, T.S. No. 130-7 B, R.S. No. 130-7 part, Iruvaramdar <i>et. Tiruvengataswami Ayyangar</i> , bounded on the north by No. 130-5 A & 6 B; east by No. 130-7 C; south by No. 130-7 C & 9 B; west by No. 130-7 A.	0-03
Inam, dry, T.S. No. 130-6 B, R.S. No. 130-6 part, Iruvaramdar <i>et. Sandan Ambalagan</i> , bounded on the north by No. 130-4 A; east by No. 130-6 C; south by No. 130-7 B; west by No. 130-6 A.	0-02
Inam, dry, T.S. No. 130-4 A, R.S. No. 130-4 part, Iruvaramdar <i>Nacharammal</i> , bounded on the north by No. 130-3 B; east by No. 130-4 B; south by No. 130-6 B; west by No. 130-5 & 6 A.	0-02
Inam, dry, T.S. No. 130-3 B, R.S. No. 130-3 part, Iruvaramdar <i>et. Picha Konan</i> , bounded on the north by No. 131-7 A; east by No. 130-3 C; south by No. 131-4 A; west by No. 131-3 A & 5.	0-02
Inam, dry, T.S. No. 129-7 B, R.S. No. 129-7 part, Iruvaramdar <i>et. Sadagopa Ayyangar</i> , bounded on the north by No. 130-10 B; east by No. 129-7 A; south by No. 129-5 B & 6 B; west by No. 129-7 C.	0-03
Inam, dry, T.S. No. 129-5 B, R.S. No. 129-5 part, Iruvaramdar <i>et. Srinivasa Ayyangar</i> , bounded on the north by No. 129-5 A; east by No. 129-7 B; south and west by No. 129-6 B.	0-03
Inam, dry, T.S. No. 129-6 B, R.S. No. 129-6 part, Iruvaramdar <i>et. Ramannia Ayyangar</i> , bounded on the north by No. 129-5 A & 5 B; east by No. 129-5 B & 7 B; south by No. 129-6 C & 6 D; west by No. 127-2 A.	0-0025
Inam, dry, T.S. No. 127-2 A, R.S. No. 127-2 part, Iruvaramdar <i>Rangan Ambalagan</i> , bounded on the north by No. 127-1 B & 1 C; east by No. 127-2 B; west by No. 127-2 B.	0-05
Inam, dry, T.S. No. 127-1 B, R.S. No. 127-1 part, Iruvaramdar <i>et. Thiruvengadathu Ayyangar</i> , bounded on the north by Nos. 126-3 A and 128; east by No. 127-1 A; south by No. 127-1 A & 2 A; west by No. 127-1 A.	0-05
Inam, dry, T.S. No. 126-3 A, R.S. No. 126-3 part, Iruvaramdar <i>et. Srinivasa Ayyangar</i> , bounded on the north by No. 126-2 C; east by No. 126-3 B; south by No. 126-4 A, R.S. No. 126-4 part, Iruvaramdar <i>et. Thiruvengadathu Ayyangar</i> , bounded on the north by No. 126-2 B & 2 C; east by No. 126-3 A; south and west by No. 126-4 B.	0-08
Inam, manavari, T.S. No. 126-4 A, R.S. No. 126-4 part, Iruvaramdar <i>et. Thiruvengadathu Ayyangar</i> , bounded on the north by No. 126-2 B & 2 C; east by No. 126-3 A; south and west by No. 126-4 B.	0-05

Inam, dry, T.S. No. 126-2 B, R.S. No. 126-2 part, iruvaramdar <i>Santhan Ambalagan</i> , bounded on the north by No. 126-1 C; east by No. 126-2 C; south by No. 126-2 A & 4 A; west by No. 126-2 A & 1 B	0'07
Inam, manavari, T.S. No. 126-1 B, R.S. No. 126-1 part, iruvaramdar <i>Thiruvengadathu Ayyangar</i> , bounded on the north by No. 123-6 B; east by No. 126-1 C & 2 B; south and west by No. 126-1 A	0'03
Inam, manavari, T.S. No. 123-6 B, R.S. No. 123-6 part, iruvaramdars <i>Kanakathammal and M. M. Rangachariyar</i> , disputant <i>V. Venkatachariyar</i> , bounded on the north by No. 123-3 C; east by No. 123-6 C; south by Nos. 123-6 A and 124-1 B; west by No. 123-6 A & 3 B	0'06
Inam, manavari, T.S. No. 123-3 B, R.S. No. 123-3 part, iruvaramdar <i>V. Venkatachariyar</i> , bounded on the north by No. 122-3 C; east by No. 123-3 C & 6 B; south by No. 123-3 A & 2 A; west by No. 123-3 A	0'07
Inam, manavari, T.S. No. 123-2 A, R.S. No. 123-2 part, iruvaramdars <i>V. Venkatachariyar and Sri Varadarajaswami</i> by trustee S. R. Rajagopala Ayyangar, bounded on the north by No. 122-3 C; east by No. 123-3 B; south by No. 123-2 B; west by No. 123-1 A	0'01
Inam, manavari, T.S. No. 123-1 A, R.S. No. 123-1 part, iruvaramdar <i>S. Ayyaswami Ayyangar</i> , bounded on the north by No. 122-3 B & 3 C; east by No. 123-2 B; south by No. 123-1 B; west by No. 122-3 B	0'04
Inam, manavari, T.S. No. 122-3 B, R.S. No. 122-3 part, iruvaramdars <i>M. Peramayee and M. Marudayee</i> , bounded on the north by No. 122-2 B; east by Nos. 122-3 C and 123-1 A; south by Nos. 122-3 A and 123-1 A; west by No. 122-3 A	0'04
Inam, manavari, T.S. No. 122-2 B, R.S. No. 122-2 part, iruvaramdar <i>Mariyayee</i> , bounded on the north by No. 119-2 C; east by No. 122-2 C; south by No. 122-3 B; west by No. 122-2 A	0'04
Inam, dry, T.S. No. 119-2 C, R.S. No. 119-2 part, iruvaramdar <i>Ramaswami Vaniyan</i> , bounded on the north by No. 119-1 B & 2 A; east by Nos. 119-2 A & 3; south by Nos. 119-2 B and 122-2 B; west by No. 119-2 B	0'08
Inam, dry, T.S. No. 119-1 B, R.S. No. 119-1 part, iruvaramdar <i>Santhan Asari</i> , bounded on the north by Nos. 10-7 B and 119-1 C; east by No. 119-1 C; south by No. 119-1 A & 2 C; west by No. 119-1 A	0'13
Inam, dry, T.S. No. 10-7 B, R.S. No. 10-7 part, iruvaramdar <i>Ramaswami Tevan</i> , bounded on the north by No. 10-6 B; east by No. 10-7 C; south by No. 119-1 B; west by No. 10-7 A	0'08
Inam, dry, T.S. No. 10-6 B, R.S. No. 10-6 part, iruvaramdar <i>Periya Bappu Nadavi</i> , bounded on the north by No. 10-1 B; east by Nos. 10-5 & 7 C; south by No. 10-7 B; west by No. 10-6 A	0'08
Inam, manavari, T.S. No. 10-1 B, R.S. No. 10-1 part, iruvaramdars <i>Sri Varadarajaperumal</i> , trustee S. R. Rajagopala Ayyangar, bounded on the north by No. 10-1 A & 9; east by No. 10-2; south by No. 10-5 & 6 B; west by No. 10-1 A	0'05
Inam, dry, T.S. No. 131-7 A, R.S. No. 131-7 part, iruvaramdar <i>Thirumalot Ayyangar</i> , bounded on the north by No. 131-6 A; east by No. 131-7 B; south by No. 130-3 B; west by No. 130-3 A	0'02
Inam, dry, T.S. No. 131-6 A, R.S. No. 131-6 part, iruvaramdar <i>Marudan Ambalagan</i> , mortgagee <i>Krishnaswami Dikshadar</i> , bounded on the north by No. 111-10 B; east by No. 131-6 B; south by No. 131-7 A; west by No. 130-2 & 3 A	0'02
Inam, dry, T.S. No. 111-10 B, R.S. No. 111-10 part, iruvaramdar <i>Varadaraja Konan</i> , bounded on the north by Nos. 111-6 and 131-1 A; east by No. 111-10 C; south by Nos. 111-10 C and 131-6 A; west by No. 111-10 A	0'04
Inam, dry, T.S. No. 131-1 A, R.S. No. 131-1 part, iruvaramdar <i>Varadaraja Konan</i> , bounded on the north by No. 111-5 & 4 A; east by No. 131-1 B; south by No. 111-10 B; west by No. 111-5 & 6	0'04
Inam, dry, T.S. No. 111-4 A, R.S. No. 111-4 part, iruvaramdar <i>S. Varadachari</i> , bounded on the north by No. 111-3 B; east by No. 111-4 B; south by No. 131-1 A; west by No. 111-5 & 3 A	0'03
Inam, dry, T.S. No. 111-3 B, R.S. No. 111-3 part, iruvaramdar <i>Picha Konan</i> , bounded on the north by No. 109-10 B; east by No. 111-3 C; south and west by No. 111-3 A	0'02
Inam, dry, T.S. No. 109-10 B, R.S. No. 109-10 part, iruvaramdar <i>Varadaraja Konan</i> , bounded on the north by No. 109-8 & 9; east by No. 109-10 C; south by Nos. 109-10 C and 111-3 B; west by Nos. 111-3 A and 109-10 A	0'03
Inam, dry, T.S. No. 109-9 B, R.S. No. 109-9 part, iruvaramdars <i>Varadaraja Tevan and Thirumalot Ayyangar</i> , bounded on the north by No. 107; east by No. 108-1 A & 1 B; south by No. 109-10 C & 10 B; west by No. 109-0 A & 8	0'09
Inam, dry, T.S. No. 106-1 A, R.S. No. 106-1 part, iruvaramdar <i>Thiruvengadathu Ayyangar</i> , bounded on the north by No. 107; east by No. 106-5 A; south by No. 106-1 B; west by No. 109-9 B	0'02
Inam, dry, T.S. No. 106-5 A, R.S. No. 106-5 part, iruvaramdar <i>V. Venkatachariyar</i> , Sri Varadarajaperumal by trustee S. R. Rajagopala Ayyangar, bounded on the north by No. 107; east and south by No. 106-5 B; west by No. 106-1 A	0'02
Total .. 1'689	

provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Tenali, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under subsection (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Guntur district, Guntur taluk, Pedavadlapudi village.

	Approximate extent.
ACS.	
(Arable.)	
Enfranchised personal inam, dry, No. 384 part, pattadars Mylepalli Chinnayya and Vasireddi Subbayya, enjoyers Nysadadam Lakshmayya and Nysadadam Sriramamurti, bounded on the north by No. 340 A-4; east by No. 384 part; south by No. 385 part; west by No. 384 part	1'33
Enfranchised personal inam, dry, No. 385 part, pattadars Mylepalli Chinnayya, Vasireddi Subbayya and Nysadadam Venkatachalspati (died), son Sri Ramamurthi, enjoyers Nagalla Chandrayya and Nagalla Kotayya, bounded on the north by No. 384 part; east by No. 385 part; south by No. 386 part; west by No. 385 part	1'78
(Waste and arable.)	
Ryotwari, dry, No. 386 part, pattadars Musunuru Punnayya, Anne Krishnayya, Anne Seshayya, Anne Subbayya, Anne Ramaswami, Anne Venkatarayudu and Anne Pakeerayya, enjoyers Musunuru Punnayya and Anne Krishnayya, bounded on the north by No. 385 part; east by Nos. 386 part and 381 part; south by No. 381 part; west by No. 386 part	0'51
(Arable.)	
Ryotwari, dry, No. 364-1 A part, pattadars Nagalla Sitayya, son of Venkatarayudu and Nagalla China Krishnayya, enjoyers Nagalla Sitayya, son of Venkatarayudu, bounded on the north by No. 381 part; east by No. 364-1 A part; south by No. 364-1 B part; west by No. 381 part	0'02
Ryotwari, dry, No. 364-1 B part, belonging to Nagalla Sitayya and Nagalla Basavayya, being minor, guardian brother-in-law Sudamagunta Appa Rao, bounded on the north by No. 364-1 A part; east by No. 364-1 B part; south by No. 375 A-1 part; west by No. 381 part	0'17
Ryotwari, dry, No. 375 A-1 part, belonging to Anne Krishnayya, bounded on the north by Nos. 381 and 364-1 B parts; east by No. 375 A-1 part; south by No. 375 A-2 part; west by No. 375 A-1 part	0'64
Ryotwari, dry, No. 375 A-2 part, belonging to Yella Ramaswami, bounded on the north by No. 375 A-1 part; east by No. 375 A-2 part; south by No. 375 B part; west by No. 375 A-2 part	0'27
Ryotwari, dry, No. 375 B part, pattadars Yella Virayya, Yella Mallayya, Yella Subbayya and Yella Ramaswami, enjoyers Yella Virayya, Yella Mallayya and Yella Subbayya, bounded on the north by No. 375 A-2 part; east by No. 375 B part; south by No. 374 A part; west by No. 375 B part	0'69
Ryotwari, dry, No. 374 A part, belonging to Yella Panakalu, bounded on the north by No. 375 B part; east by Nos. 374 A part and 374 B part; south by No. 372 A & B parts; west by No. 374 A part	1'19
Ryotwari, dry, No. 374 B part, pattadar Atluri Krishnayya, enjoyer Atluri Peda Ramayya, bounded on the north by No. 374 A part; east by No. 374 B part; south by No. 372 B part; west by No. 374 A part	0'62
Ryotwari, dry, No. 372 A part, pattadars Saranu Ramaswami, Saranu Venkatarayudu, Saranu Hanumayya and Saranu Rathayya, enjoyer Saranu Ramaswami, bounded on the north by No. 374 A part; east by No. 372 B part; south by No. 371 part; west by No. 372 A part	0'45
Ryotwari, dry, No. 372 B part, belonging to Challapalli Venkatarayudu, bounded on the north by No. 374 A & B parts; east by No. 372 B part; south by No. 371 part; west by No. 372 A part	0'75
Ryotwari, dry, No. 371 part, belonging to Anne Venkayya and Lakshmayya, bounded on the north by No. 372 A & B parts; east by No. 371 part; south by No. 370-1 & 2 parts; west by No. 371 part	0'80
Ryotwari, dry, No. 370-1 part, belonging to Borra Ramayya and Venkatachellamma, bounded on the north by No. 371 part; east by No. 370-2 part; south by No. 432 part; west by No. 370-1 part	0'48
Ryotwari, dry, No. 370-2 part, pattadars Anne Lakshmayya and Anne Venkayya, enjoyer Anne Lakshmayya, bounded on the north by No. 371 part; east by No. 370-2 part; south by No. 432 part; west by No. 370-1 part	0'16
Ryotwari, dry, No. 443 part, belonging to Borra Subbayya, bounded on the north by No. 432 part; east by Nos. 443 part and 435 A part; south by No. 442 part; west by No. 443 part	0'61
Ryotwari, dry, No. 435 A part, pattadars Guntur Nagayya and Anne Bagayya, enjoyer Guntur Chandrayya, bounded on the north by No. 431 part; east and south by No. 435 A part; west by No. 443 part	0'05
Ryotwari, dry, No. 442 part, pattadar Anne Bapayya, enjoyers Anne Venkatarayya and Anne Sanjeevayya, bounded on the north by No. 443 part; east by Nos. 442 part and 430 A part; south by No. 441 part; west by No. 442 part	1'15
Ryotwari, dry, No. 441 part, pattadars Anne Lakshammamma, Aluri Appayya, Aluri Rathayya and Yella Narayya, enjoyer Aluri Bulleyya, bounded on the north by No. 442 part; east by No. 430 A & G parts; south by No. 437 part; west by No. 441 part	0'31
Ryotwari, dry, No. 430 A part, belonging to Guntur Lakshmayya, bounded on the north and east by No. 430 A part; south by No. 436 part; west by Nos. 442 part and 441 part	0'11

Fort St. George, December 23, 1935.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for forming the East Main Branch of the Kistna West High Level channel, notice to that effect is hereby given to all whom it may concern in accordance with the

Ryotwari, dry, No. 436 G part, belonging to Guntur Virayya, bounded on the north by No. 436 A part; east by No. 436 G part; south by No. 437 part; west by No. 441 part .. .. .	ACS.	0'30
(Waste and arable.)		
Ryotwari, dry, No. 457 part, pattadars Uyyuru Venkataratnam, Venkatrayudu, Venkatasubbayya, Nagayya, Ramayya, Guntur Virayya, Uyyuru Narayana and Uyyuru Venkateswarlu, enjoyers Uyyuru Venkataratnam, Venkatrayudu, Venkatasubbayya, Nagayya, Ramayya and Guntur Virayya, bounded on the north by Nos. 441 part and 436 G part; east by No. 437 part; south by No. 438 part; west by No. 437 part .. .. .	1'60	
Ryotwari, dry, No. 438 part, belonging to Somavarapu Venkataramayya, being minor, guardian father Paddayya and Yedia Venkatramayya, minor, guardian and father Kotayya, bounded on the north by No. 43 part; east by No. 438 part; south by No. 1. Chituvur village Polimer Donka and No. 439 part; west by Nos. 439 part and 438 part .. .. .	2'32	
Total .. .. .	16'29	

Fort St. George, December 16, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.99 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for additional land for distributary channel from sluice No. 7 of the Kattalai high level channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.

Trichinopoly district, Kulittalai taluk, Vaiganallur village.

Government, dry, S.F. No. 398 B 1-B 1, pattadars (1) D. Ratnachalam Ayyar and (2) minors Ramaratnam and another (not named), guardian father No. (1), enjoyer P. Kolandavelan Muthiriyar, bounded on the north by No. 399 B 2-9 B; east by No. 418-1 A-1; south by No. 398 B 1-B-2; west by No. 398 B-1 A .. .. .	ACRE.	0'03
Government, dry, S.F. No. 399 B 9-A-2, pattadars same as in S.F. No. 398 B 1-B-1, enjoyer R. Periana Muthiriyar, bounded on the north by No. 399 B-9 A-1; east by No. 417-9 A-2; south by No. 399 B-9 B; west by No. 698 .. .. .	0'06	
Government, dry, S.F. No. 412-2 B-2, pattadars same as in S.F. No. 398 B 1-B-1, enjoyer P. Periaswami Pillai, bounded on the north by No. 412-2 B-1; east by No. 411; south by No. 421-1 A; west by No. 412-1 A .. .. .	0'08	
Government, dry, S.F. No. 415-2, pattadars (1) M. R. Sethuratnam Ayyar, (2) M. S. Ratnam Ayyar, (3) minor Ramadurai guardian father No. (2), (4) M. S. Rangaratnam Ayyar, (5) M. R. Ramaratnam Ayyar, (6) minors Ganesaratnam, Rangaratnam and Seturatnam, guardian father No. (5), (7) M. R. Rajaratnam Ayyar and (8) minors Rangaratnam and Gopalaratnam, guardian father No. (7), enjoyer M. Veeramulu Kavandan, manager of the properties of pattadars Nos. (1) to (4), Official Receiver, Trichinopoly, bounded on the north by No. 415-1; east by No. 412-1 A; south by No. 420-1 A-2; west by No. 415-1 .. .. .	0'01	
Government, dry, S.F. No. 417-8 A-2, belonging to K. Kathan Muthiriyar, bounded on the north by No. 417-8 A-1; east by No. 420-2 A-2; south by No. 417-9 A-2; west by No. 417-8 A-1 .. .. .	0'01	
Government, dry, S.F. No. 417-9 A-2, belonging to M. Marudai Pillai and V. Marudai Pillai, bounded on the north by No. 417-9 A-1 & 8 A-2; east and south by No. 417-8 B; west by Nos. 417-9 A-1 and 399 B-9 A-2 .. .. .	0'18	
Government, dry, S.F. No. 417-9 C-1, belonging to same as in S.F. No. 417-9 A-2, bounded on the north by No. 417-8 B; east by Nos. 417-9 C-2 and 420-4 B-1; south by Nos. 417-9 C-2 and 418-1 A-1; west by No. 417-8 B .. .. .	0'14	
Government, dry, S.F. No. 418-1 A-1, pattadars S. Ganesaratnam Ayyar and (85) others as per list below, enjoyer same as in S.F. No. 399 B-9 A-2, bounded on the north by No. 417-9 C-1; east and south by No. 418-1 A-2; west by No. 398 B 1-B 1 .. .. .	0'01	
Government, dry, S.F. No. 420-1 A-2, pattadars same as in S.F. No. 418-1 A-1, enjoyer P. Parimana Muthiriyar, bounded on the north by Nos. 420-1 A-1 and 415-2; east by No. 420-1 B; south by No. 420-1 B & 2 A-2; west by No. 420-1 A-1 .. .. .	0'09	
Government, dry, S.F. No. 420-1 C-1, pattadars and enjoyer same as in S.F. No. 420-1 A-2, bounded on the north by No. 420-1 B; east by Nos. 420-1 C-2 and 421-1 A; south by No. 420-1 C-2 & 3 B-1; west by No. 420-1 B .. .. .	0'06	
Government, dry, S.F. No. 420-2 A-2, pattadars and enjoyer same as in S.F. No. 420-1 A-2, bounded on the north by No. 420-2 A-1 & 1 A-2; east and south by No. 420-1 B; west by Nos. 420-2 A-1 and 417-8 A-2 .. .. .	0'08	
Government, dry, S.F. No. 420-2 C-1, pattadars and enjoyer same as in S.F. No. 420-1 A-2, bounded on the north by No. 420-1 B; east by No. 42-2 C-2 & 3 B-1; south by No. 420-2 C-2 & 4 B-1; west by No. 420-1 B .. .. .	0'10	
Government, dry, S.F. No. 420-3 B-1, pattadars and enjoyer same as in S.F. No. 420-1 A-2, bounded on the north by No. 420-1 B & 1 C-1; east and south by No. 420-3 B-2; west by No. 420-1 B & 2 C-1 .. .. .	0'08	

Government, dry, S.F. No. 420-4 B-1, pattadars same as in S.F. No. 418-1 A-1, enjoyers (1) M. Rasalinga Muthiriyar, (2) minors Murugan, Vyraperumal and Manickam, guardian father No. (1), (3) M. Idumban Muthiriyar, (4) M. Kolandavelan Muthiriyar, (5) minor Malyandi, guardian father No. (4) and (6) M. Palaniyandi Muthiriyar, bounded on the north by No. 420-1 B & 2 C-1; east and south by No. 420-4 B-2; west by Nos. 420-1 B and 417-9 C-1 .. .. .	ACRE.	0'01
Government, dry, S.F. No. 421-1 B-1, pattadars and enjoyer same as in S.F. No. 399 B-9 A-1, bounded on the north by No. 421-1 A; east by No. 422; south by No. 421-1 B-2; west by No. 421-1 A .. .. .	0'10	
Total .. .. .	0'99	

List of pattadars of S.F. No. 418-1 A.

- (1) S. Ganesaratnam Ayyar, (2) S. Viswanatharatnam Ayyar, (3) V. Subbaratnam Ayyar, (4) minors Anantaratnam, Kupparatnam and Ramakrishnan, guardian father No. (3), (5) G. Meenakshiammal, (6) Subbaratna Sastri, (7) Dasl Ponnachi alias Rangannayaki Ammal, (8) Marimuthu Ammal, (9) D. Ratnachalam Ayyar, (10) N. Sivachudambaram Pillai, (11) S. Swaminatha Ayyar, (12) S. Sundaresa Ayyar, (13) Pidariyar, manager for the time being No. (12), (14) A. K. Govindarajulu Nayudu, (15) V. Siranga Muthiriyar, (16) R. Natesa Ayyar, (17) A. Kunnudayan Muthiriyar, (18) V. Srinivasa Ayyar, (19) V. Radhakrishna Ayyar, (20) C. Sabapati Pillai, (21) minors Madhanabikesan and Ramaratnam, guardian father No. (20), (22) P. Kandawami Pillai, (23) S. Perumayee Ammal, (24) minor Viramalai, guardian mother Sinnammal, (25) V. Ayyaswami Muthuraja, (26) minors Sanga Pillai and Sinnatambi, guardian father No. (25), (27) A. Viramalai Muthuraja, (28) minor Ponnambalam, guardian father No. (27), (29) A. Andiappan Muthuraja, (30) minors Periyaswami and another (not yet named), guardian father No. (29), (31) A. Sinnayyan Muthuraja, (32) P. S. Annavi Pillai, (33) V. Sanga Pillai Muthiriyar, (34) S. Pakkiri Muthuraja, (35) P. Viramalai Muthuraja, (36) minor Sinnayyan, guardian brother No. (35), (37) S. Viramalai Muthuraja, (38) P. Viramalai Muthuraja, (39) P. Mahamuni Muthuraja, (40) K. Palaniyaya Ammal, (41) Janaki Ammal, (42) Rajamani Ammal, (43) minor Kaverimuthu, guardian mother No. (41), (44) K. Sellammal, (45) S. Rama Ayyar, (46) Perumal Nayudu, (47) S. Chandamian Sahib, (48) K. Pappammal alias Subbammal, (49) V. Subbaraya Devai, (50) V. Krishnamuthi Ayyar, (51) V. Subrahmonya Ayyar, (52) V. Govindarajulu Nayudu, (53) R. Chinnaswami Nayudu, (54) Ponnambala Muthiriyar, (55) minor Arumugan, guardian mother Marudayee Ammal, (56) Nagan Ambalagan, (57) K. Ramaswami Solayar, (58) M. Manicka Muthiriyar, (59) minors Singaravelu, Rajaratnam, Karuppanan and Vyraperumal, guardian father No. (58), (60) M. Rajagopalan Muthiriyar, (61) N. Nagamuthu Muthiriyar, (62) minor Kathan guardian father No. (61), (63) N. Muthuviran Muthiriyar, (64) S. Ayinan Muthiriyar, (65) N. Karuppana Muthiriyar, (66) minors Manickam, Nagan and Muthuswami, guardian father No. (65), (67) K. Sittarattan Muthiriyar, (68) K. Koolu alias Marudai Muthiriyar, (69) N. Marudai Muthiriyar, (70) N. Sappani Muthiriyar, (71) minor Sundaram, guardian father No. (70), (72) N. Sangili Muthiriyar, (73) S. Venkatarama Ayyar, (74) T. V. Subrahmonya Ayyar, (75) R. Saraswathi Ammal, (76) M. Periyaswami Pillai, (77) P. Ponnuswami Kavandan, (78) T. Sivanatham Pillai, (79) P. Thangamuthu Muthiriyar, (80) S. Lakshmana Pandaram, (81) P. Vembu Sastri, (82) Nalluswami Asari, (83) S. Imam Sahib, (84) S. Viramalai Mooppan, (85) Ramaswami Pandaram and (86) S. Kumaraswami Mudaliyar.

Fort St. George, December 20, 1935.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for a well-site for the depressed classes, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Gannavaram taluk, Patapadu village.	Approximate extent.	ACRE.
Dry, vettiservice inam, R.S. No. 4-2 part, belonging to Rev. A. Woodhouse, Secretary, C.M.S., Bezvada, melvaramdars Majumdar Sobhanadi Rao Pantulu, Guntur, Majumdar Atchutharao Pantulu, Guntur, Majumdar Baghunatharao Vural (alias) Jagannatharao Pantulu, Singaraipalem, Kaikalur taluk, Gamoji Venkatarama Krishnarao Pantulu Gudur, Bandar taluk, Palaparti Venkata Satyanarayana Hanumantharao Pantulu, Guduviravada, Majumdar Venkatanarasamma, wife of Seshagiri- rao Pantulu, Konduru, Tenali taluk, Inapakuthika Subbaramayya, Bezvada, Majumdar Hanumantharao Pantulu, Guntur, Annasatram Varu, and Zamindar of Kapileswarapuram estate, Nuzvid, bounded on the north by S. No. 27; east by S. No. 50; south by S. No. 4-2 part; west by R.S. No. 4-1 .. .. .	0'06	

Fort St. George, December 17, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.47 acres, be the same a little more or less, is needed for a public purpose, to wit, for a pathway; and, under sections 3 and 7 of the same Act, the District Labour Officer, West Godavari, Ellore, is appointed to perform the functions of a Collector under



the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, West Godavari, Ellore, and may be inspected at any time during office hours.

West Godavari district, Ellore taluk, Ellore village.

	A08.
Government, dry, Rev. S. No. 312 B, belonging to Gutta Bhadrappa, bounded on the north by Rev. S. No. 312 A; east by Rev. S. No. 311-3 B & 4 B; south by Rev. S. No. 332; west by Rev. S. No. 313	0'13
Government, dry, Rev. S. No. 311-3 B, belonging to Chckuri Rattam, bounded on the north by Rev. S. No. 311-3 A; east by Rev. S. No. 311-4 A & B; south by Rev. S. No. 311-4 B; west by Rev. S. No. 312-B	0'01
	or 18 square links.
Government, dry, Rev. S. No. 310-1 B, belonging to Chckuri Rattam bounded on the north by Rev. S. No. 310-1 A; east and south by Rev. S. No. 310-2 A; west by Rev. S. No. 311-4 B	0'03
Government, dry, Rev. S. No. 310-2 A, belonging to Mr. Maganti Bapinadu (trustee of Sree Annapurna Devi Jathiyavidyalayam), bounded on the north by Rev. S. No. 310-1 B & 2 B; east by Rev. S. No. 310-3 C; south by Rev. S. No. 334; west by Rev. S. No. 310-1 B	0'13
Government, dry, Rev. S. No. 310-3 A, belonging to Uppu Surayya, bounded on the north by Rev. S. No. 310-3 B; east by Rev. S. No. 310-3 C; south by Rev. S. No. 334; west by Rev. S. No. 310-2 A	0'08
Government, dry, Rev. S. No. 310-3 C, belonging to Uppu Surayya, bounded on the north by Rev. S. No. 310-3 B; east by Rev. S. No. 310-4 B; south by Rev. S. No. 334; west by Rev. S. No. 310-3 A	0'18
Government, dry, Rev. S. No. 310-4 B, belonging to Gutta Bhadrappa, bounded on the north by Rev. S. No. 310-4 A; east by Rev. S. No. 310-4 C; south by Rev. S. No. 334; west by Rev. S. No. 310-3 C	0'23
Government, dry, Rev. S. No. 310-4 C, belonging to Gutta Bhadrappa, bounded on the north by Rev. S. No. 310-4 B; east by Rev. S. No. 310-4 A; south by Rev. S. No. 338-2 B; west by Rev. S. No. 334	0'07
Government, dry, Rev. S. No. 338-2 B, belonging to Kalagara Bapayya, bounded on the north by Rev. S. No. 310-4 C; east by Rev. S. No. 338-2 C; south by Rev. S. No. 343-2 B; west by Rev. S. No. 343-2 A	0'043
Government, dry, Rev. S. No. 343-2 B, belonging to Kalagara Ramaswami, son of Venkanna, bounded on the north by Rev. S. Nos. 338-2 B and 343-2 A; east by Rev. S. Nos. 343-2 A and 344-2 B; south and west by Rev. S. No. 343-2 C	0'21
Government, dry, Rev. S. No. 344-2 B, belonging to Kalagara Bapayya, bounded on the north by Rev. S. No. 344-2 A; east by Rev. S. No. 345-2 B; south by Rev. S. No. 344-2 C; west by Rev. S. No. 343-2 B	0'17
Government, dry, Rev. S. No. 345-2 B, belonging to Gutta Bhadrappa, bounded on the north and east by Rev. S. No. 345-2 A; south by Rev. S. No. 303-7 B; west by Rev. S. No. 344-2 B	0'02
Government, wet, Rev. S. No. 363-7 B, belonging to Tunga Rattayya and Kalagara Subbappa, bounded on the north by Rev. S. No. 345-2 B; east by Rev. S. No. 363-7 C & 8 A; south by Rev. S. No. 363-8 A; west by Rev. S. No. 363-7 A	0'36
Government, wet, Rev. S. No. 363-8 B, belonging to Kalagara Ramaswami, son of Venkanna, bounded on the north and east by Rev. S. No. 363-8 A; south by Rev. S. No. 364-3 B; west by Rev. S. No. 363-7 B	0'07
Government, wet, Rev. S. No. 364-3 B, belonging to Kalagara Ramaswami, son of Venkanna, bounded on the north by Rev. S. No. 363-8 A; east by Rev. S. No. 364-3 C; south by Rev. S. No. 364-7 & 13; west by Rev. S. No. 364-3 A	0'32
	2'46
	and 18 sq. links
	or 2'47

Fort St. George, December 14, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'08 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extending the body wall of Pakkam anicut; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Tirukkoyilur, is appointed to perform

the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Tirukkoyilur, and may be inspected at any time during office hours.

South Arcot district, Kallakurchi taluk, Royasamudram village.

	AOBE.
Government, dry, R.S. No. 106-2, belonging to Kuppaswami Nayudu, son of Srinivasa Nayudu and Venkatacharya Nayudu, son of Kuppaswami Nayudu, of Brahmakondam village, mortgagee resident, Co-operative Society, Brahmakondam village, bounded on the north, east and west by R.S. No. 106-1; south by village No. 23. Ravuthanallur	0'08

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'20 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing school-site to the Adi-Andhras; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Vemulamada village.

	AOBE.
Ryoti, dry, irrigated with standing permission, R.S. No. 103-1 A, kudivaramdar Chappiti Gopaludu, bounded on the north by No. 106; east by No. 103-1 B; south by No. 103-2 A; west by No. 103	0'10
Ryoti, dry, irrigated with standing permission, R.S. No. 103-2 A, kudivaramdar Saripalli Nandaya, mortgagee Thummala Gopaludu Garu, son of Sriramulu, bounded on the north by No. 103-1 A; east and south by No. 103-2 B; west by No. 103	0'10
	Total .. 0'20

NOTE.—Melvaramdar—Zamindar of Devarakota estate.

W. SCOTT BROWN,  
Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 17TH DECEMBER 1935 AND 7TH JANUARY 1936.

- CO-OPERATIVE—Central Land Mortgage Bank—Debentures—Government guarantee—Increase from Rs. 50 lakhs to Rs. 100 lakhs—Sanctioned. G.O. No. 1648, Development, 20th November 1935. [1 a.]
- ELECTRICITY—Administration and Control—Constitution of a Statutory Board—Committee to consider the question—Appointed. G.O. No. 2436 W., 12th November 1935. [1 a.]
- MEDICAL SCHOOLS—Annual Report—1934-35—Recorded with remarks. G.O. No. 2913, P.H., 8th November 1935. [2 a.]

[N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY,  
Chief Secretary.